Hindustan Times, Delhi, 09/10/2026
Page No: 6, Size: 5.74cm × 8.26cm

NHRC ACTS ON JHANSI GANG-RAPE VICTIM'S SUICIDE

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that a 19 year-old woman committed suicide after being gang-raped by six people, including three minors. Reportedly, the woman went to a cattle barn for some work when the six accused allegedly caught her and gang-raped her. The commission observed that the contents of the media report, if true, raise serious issues of violation of human rights.

Morning Standard, Delhi, 09/10/2026
Page No: 3, Size: 5.74cm × 14.63cm

PREPARING FOR OCTOBER 10

Delhi Police official visits Old Delhi mosque, appeals to people to avoid 'unnecessary' crowds and the **October 10 protest**

BKU leader Rakesh Tikait backs the **October 10** protest and urges farmers and his supporters to reach Delhi, Saurab Das says

Around **5,000** passengers reportedly missed trains due to the protest and heavy traffic in the city; IRCTC group bookings were also cancelled

NHRC takes suo motu cognisance of reports alleging sexual harassment of three women journalists by Delhi Police personnel during the **October 3** Jantar Mantar protest

Sardar Patel Vidyalaya in Lodhi Estate declares a holiday for some classes on October 10 amid the scheduled protest

Liquor stores to remain closed on October 9 and 10

Times of India, Delhi, 09/10/2026
Page No: 5, Size: 13.55cm × 10.45cm

NHRC takes note of 'misconduct against 3 journalists' by cops

New Delhi: National Human Rights Commission has taken suo motu cognisance of complaints filed by three women, who claimed to be journalists, alleging misconduct by Delhi Police during a protest at Jantar Mantar and has sought a detailed report from the Delhi Police commissioner within two weeks. The complaints relate to alleged incidents during a protest against the SIR exercise.

On Oct 5, New Delhi District Police had received complaints regarding the alleged incidents, which were subsequently transferred to Crime Branch for inquiry. Deputy commissioner of police (New Delhi) Neha Yadav had said, "Around 6 pm on Oct 4, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention on Oct 3." TNN

Asian Age, Delhi, 09/10/2026
Page No: 2, Size: 9.45cm × 9.21cm

NHRC notice to police over sexual harassment of women journalists

AGE CORRESPONDENT
NEW DELHI, OCT. 8

The National Human Rights Commission on Thursday said it has issued a notice to the Delhi police commissioner over a news report that three women journalists were allegedly subjected to sexual harassment by city police personnel during a protest at Jantar Mantar here on October 3. It sought a detailed report on it in two weeks.

The NHRC has observed that the content of the news report, if true, raises serious issues of violation of human rights.

In a statement, the rights panel said it has "taken suo motu cognisance of a media report that three women journalists were subjected to sexual harassment by the Delhi police personnel during a protest at Jantar Mantar in New Delhi".

According to the media report, the New Delhi district police has received complaints about the alleged incidents, which were transferred to the crime branch of Delhi police for an inquiry, it said.

Hindustan, Delhi, 09/10/2026
Page No: 8, Size: 9.58cm × 3.84cm

महिला पत्रकारों से बदसलूकी में पुलिस को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने गुरुवार को दिल्ली पुलिस आयुक्त को नोटिस जारी किया। यह नोटिस तीन अक्तूबर को जंतर-मंतर पर हुए प्रदर्शन के दौरान दिल्ली पुलिस के कुछ कर्मियों पर तीन महिला पत्रकारों से बदसलूकी की खबरों को लेकर जारी किया गया है। आयोग ने कहा यदि मीडिया रिपोर्ट में लगाए गए आरोप सही पाए जाते हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग ने कहा कि उसने मीडिया में प्रकाशित खबर पर स्वतः संज्ञान लिया है।

Dainik Jagran, Delhi, 09/10/2026
Page No: 4, Size: 4.23cm × 6.30cm

युवतियों से बदसुलूकी पर एनएचआरसी ने मांगी रिपोर्ट

नई दिल्ली: तीन अक्टूबर को जंतर-मंतर पर एसआइआर के विरोध में हुए प्रदर्शन के दौरान तीन युवतियों से बदसलूकी और यौन उत्पीड़न के आरोप मामले में राष्ट्रीय मानवाधिकार आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी किया है। आयोग ने मीडिया में प्रकाशित खबरों का स्वतः संज्ञान लेते हुए दो सप्ताह के भीतर मामले में रिपोर्ट मांगी है। (जासं)

Dainik Jagran, Patna, 09/10/2026
Page No: 7, Size: 9.18cm × 12.36cm

राष्ट्रीय मानवाधिकार आयोग अध्यक्ष ने मत्था टेका



जोड़ा साहिब का दर्शन करते वी. रामासुब्रमण्यम व अन्य ● सौ. प्रबंधक समिति

जागरण संवाददाता, पटना सिटी : राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष सेवानिवृत्त न्यायमूर्ति वी. रामासुब्रमण्यम व सदस्य विजय भारती सयानी ने गुरुवार को तख्त श्रीहरिमंदिर जी पटना साहिब में मत्था टेक आशीष लिया। ग्रंथी ने दरबार साहिब में अध्यक्ष व सदस्य को सिरोपा देकर सम्मानित किया। उन्होंने शस्त्र व जोड़ा साहिब के दर्शन किये। दरबार साहिब में संगतों के साथ बैठकर शबद कीर्तन सुना। तख्त श्री हरिमंदिर के सहायक प्रबंधक हरजीत सिंह ने ऐतिहासिकता की जानकारी दिया। विशिष्ट कक्ष में गुरु महाराज की जीवनी पर आधारित पुस्तक व स्मृति चिह्न उन्हें भेंट किया गया।

Prabhat Khabar, Patna, 09/10/2026
Page No: 6, Size: 30.11cm × 11.38cm

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति वी रामासुब्रमणियन ने कहा

भारत में मतदान का अधिकार अभी मानवाधिकार नहीं

संवाददाता, पटना

राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने कहा कि भारत में मतदान का अधिकार अभी मानवाधिकार नहीं माना जाता है. सुप्रीम कोर्ट वर्ष 1954 से इसे वैधानिक अधिकार मानता रहा है. हालांकि, संयुक्त राष्ट्र की मानवाधिकारों की सार्वभौम घोषणा और अंतरराष्ट्रीय नागरिक एवं राजनीतिक अधिकारों की संधि में शासन में भागीदारी के अधिकार को मानवाधिकार के रूप में मान्यता दी गयी है. इस कारण भारत में मतदान के अधिकार की स्थिति को लेकर बहस जारी है. उन्होंने कहा कि संयुक्त राष्ट्र की मानवाधिकारों की सार्वभौम घोषणा में देश के शासन में भाग लेने के अधिकार को मान्यता दी गयी है. शासन में भागीदारी का प्रमुख माध्यम मतदान है. वहीं, द इंटरनेशनल कंवेंट ऑन सिविल एंड पॉलिटिकल राइट्स के अनुच्छेद-25 में भी शासन में भागीदारी के अधिकार को मान्यता दी गयी है. भारत ने 10 दिसंबर 1948 को संयुक्त राष्ट्र महासभा में संयुक्त राष्ट्र की मानवाधिकारों की सार्वभौम घोषणा को अपनाये जाने के पक्ष में वोट किया था.



न्यायमूर्ति वी. रामासुब्रमणियन

समय पर इलाज नहीं मिलने से जेल में युवक की मौत, पांच लाख मुआवजा

पटना के नौबतपुर निवासी 23 वर्षीय सचिन कुमार की हिरासत में मौत के मामले में राष्ट्रीय मानवाधिकार आयोग की जांच में सामने आया कि उसे समय पर और पर्याप्त इलाज नहीं मिला. जटिलता बढ़ने पर 23 जनवरी को उसे पीएमसीएच ले जाया गया. डॉक्टरों ने उसे हृदय, छाती और पल्मोनोलॉजी विभाग में रेफर किया, लेकिन उसे संबंधित विभाग में ले जाने के बजाय जेल वापस भेज दिया गया. अगले दिन तबीयत बिगड़ने पर पीएमसीएच लाया गया, जहां सुबह 6:15 बजे उसकी मौत हो गयी. आयोग के विशेषज्ञ डॉक्टरों ने मामले में संभावित चिकित्सकीय लापरवाही की आशंका जतायी. राष्ट्रीय मानवाधिकार ने राज्य सरकार को मृतक के परिवार को पांच लाख रुपये मुआवजा देने का निर्देश दिया.

18 वर्ष की उम्र की शर्त से जुड़ा है विवाद

न्यायमूर्ति रामासुब्रमणियन ने कहा कि मतदान के अधिकार को मानवाधिकार मानने में मुख्य समस्या इसकी सार्वभौमिकता को लेकर है. मानवाधिकार सभी लोगों को उपलब्ध होना चाहिए, जबकि भारत में मतदान का अधिकार 18 वर्ष से अधिक उम्र के पात्र नागरिकों और संबंधित क्षेत्र में निवास जैसी शर्तों से जुड़ा है. इसलिए यह सवाल उठता है कि कानून द्वारा सीमित अधिकार को मानवाधिकार माना जा सकता है या नहीं.

बिहार में मानवाधिकार की स्थिति में सुधार

देश के राज्यों में मानवाधिकार की स्थिति की तुलना के सवाल पर राष्ट्रीय मानवाधिकार आयोग अध्यक्ष ने कहा कि केवल पुलिस अत्याचार के आधार पर इसका आकलन नहीं किया जा सकता. आयोग स्वास्थ्य, शिक्षा, निजता, पर्यावरण सहित कई क्षेत्रों में मानवाधिकारों के उल्लंघन को देखता है. उन्होंने कहा कि बिहार में मानवाधिकारों की स्थिति में सुधार हुआ है. पहले यहां उल्लंघन के मामले अधिक होने की धारणा थी, लेकिन अब स्थिति में सुधार आया है.

Times of India, Mumbai, 09/10/2026
Page No: 19, Size: 9.15cm × 19.16cm

NHRC takes note of 3 women journalists' plaint of misconduct

New Delhi: National Human Rights Commission has taken suo motu cognisance of complaints filed by three women, who claimed to be journalists, alleging misconduct by Delhi Police during a protest at Jantar Mantar and has sought a detailed report from the Delhi Police commissioner within two weeks. The complaints relate to alleged incidents during a protest against the SIR exercise.

On Oct 5, New Delhi district police had received complaints regarding the alleged incidents, which were subsequently transferred to Crime Branch for inquiry. Deputy commissioner of police (New Delhi) Neha Yadav had said, "Around 6pm on Oct 4, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention on Oct 3." TNN

Free Press Journal, Mumbai, 09/10/2026
Page No: 12, Size: 14.13cm × 7.88cm

NHRC seeks report on harassment of scribes

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of reports that three women journalists were sexually harassed by Delhi Police personnel during an October 3 protest at Jantar Mantar. Issuing a notice to the Delhi Police Commissioner on Thursday, the rights panel demanded a detailed report within two weeks. **-Gaurav Vivek Bhatnagar**

Orrisa Post, Bhubaneshwar, 09/10/2026
Page No: 9, Size: 6.35cm × 26.04cm

NHRC notice to Delhi Police on scribes' harassment

PRESS TRUST OF INDIA

New Delhi, Oct 8: The NHRC Thursday said it has issued a notice to the Delhi Police commissioner over a news report that three women journalists were allegedly subjected to sexual harassment by city police personnel during a protest at Jantar Mantar here October 3.

The National Human Rights Commission (NHRC) has observed that the content of the news report, if true, raises serious issues of violation of human rights.

In a statement, the rights panel said it has "taken suo motu cognisance of a media report that three women journalists were subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar in New Delhi".

Accordingly, it has issued a notice to the Delhi Police commissioner, seeking a detailed report on it in two weeks.

According to the media report, carried on October 5, the New Delhi district police has received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an inquiry, it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report alleging that in Kiratpur of Bihar's Darbhanga district, a government primary school's roof continues to be "temporarily supported by wooden benches, desks and bricks underneath after the main pillar holding it had collapsed three to four months ago".

Times of India, Bhopal, 09/10/2026
Page No: 4, Size: 37.91cm × 42.78cm

NHRC seeks report from MP govt on Kymore asbestos contamination

Health Dept To Start Screening Residents With Portable X-ray Machines Next Week

P.Naveen@timesofindia.com

Bhopal: National Human Rights Commission has sought an action taken report from the Madhya Pradesh chief secretary within two weeks on the alleged continuing asbestos contamination in Kymore, directing the state to identify contaminated sites, secure hazardous waste and identify residents suffering from asbestos-related diseases.

NHRC took cognisance of the complaint on Oct 6, saying the allegations raised a prima facie concern over the right to life, health and a safe environment. The intervention comes after concerns were raised over asbestos-containing material allegedly continuing to lie exposed in Kymore and surrounding areas, including locations accessible to residents and children.

The complaint was filed by Network for Access to Justice and Multidisciplinary Outreach Foundation. NHRC said the complaint referred to a report on the Kymore asbestos issue and allegations that contamination was not confined to the erstwhile factory premises but could extend to villages, residential areas, agricultural land and open spaces.

The commission, in an order passed by a bench headed by member Priyank Kanoongo, directed the chief secretary to have the matter immediately examined by the district administration, health department, Madhya Pradesh Pollution Control Board and other competent authorities.

The state has been asked to identify and assess all locations where asbestos or asbestos-containing waste is lying, dumped or exposed and could cause human exposure.

It has also been directed to secure and contain such material and ensure that it is not excavated, disturbed, transported, reused, burnt or dumped in a manner that could release asbestos fibres. Scientific containment, remediation and safe disposal have been ordered wherever necessary.

Residential areas, villages, agricultural land, schools, play areas and other locations accessible to children and the general public have been accorded priority for inspection and preventive action.

NHRC has also asked the state to identify people who are presently suffering from, or have suffered from, asbestos-related diseases.

Health camps from next week: NHRC action comes as the district administration and state agencies have begun fresh action on the decades-old asbestos legacy. Katni collector Ashish Tiwari has met representatives of the group currently operating the asbestos factory in Kymore, amid concerns over the plant's legacy waste and possible exposure of residents.

The health department is also preparing to conduct health check-up camps in Kymore from next week.

Katni CMHO Dr Raj Thakur told **TOI**, "We are organising health check-up camps in Kymore from next week and would be carrying portable X-ray machines for examining the residents and patients."

The screening is expected to help authorities identify residents requiring further medical investigation and provide a clearer picture of the health impact of asbestos exposure in the area.

Meanwhile, Madhya Pradesh Pollution Control Board officials have collected samples from the landfill site left by Turner & Newall, the British company associated with the Kymore asbestos plant. The samples are being examined as part of the assessment of the site's possible contamination.

Congress leaders are also likely to meet Kymore residents this week, sources said. A key finding of the TOI investigation was the absence of a consolidated govt database documenting asbestos-related patients in Kymore. The district administration had earlier indicated that it did not have records of the number of residents suffering from asbestos-related diseases. This lack of data has made it difficult to establish the full scale of the health impact, identify high-risk areas and plan long-term medical surveillance.

The proposed health camps could provide the administration with an opportunity to begin compiling such data.

The asbestos legacy has also resulted in compensation claims through the UK-based T&N UK Asbestos Trust, established in 2006 after Federal-Mogul's exit.

The trust has settled 3,849 claims from Indian citizens involving £11.05 million. TOI's investigation had also examined claims amounting to around Rs 141 crore linked to the asbestos legacy.



Asbestos legacy of Kymore

Factory history: The Kymore asbestos plant was established in 1933 and began operations in 1934. It was associated with British industrial major Turner & Newall (T&N).

Changing identities: The plant operated as Asbestos Cement Ltd (1934-1983), Everest Building Product Ltd (1983-1990), Eternit Everest Ltd (1990-2003) and Everest Industries Ltd from 2003.

Large workforce: The plant once employed around 2,500 workers. Its workforce has since fallen to about 250.

Exposure beyond workers: A school was established inside the factory premises in 1940. Several people pursuing asbestos-related claims were former students, raising concerns over exposure beyond factory workers.

Legacy waste: Asbestos waste generated over decades remains a key concern. The old landfill linked to the plant is now under fresh scrutiny, with MP Pollution Control Board officials collecting samples for examination.

2016 study: Canadian consultancy ECOH examined contamination in Kymore and nearby Kalhara and assessed excavation, off-site disposal and capping options. Estimated remediation costs ran into tens of millions of dollars.

Asbestos claims: The UK-based T&N Asbestos Trust has settled 3,849 claims from Indian citizens, paying a total of £11.05 million. The figure is not specific to Kymore.

Gurung case: Former teacher Nirmala Gurung was diagnosed with parenchymal asbestosis in 2016. She raised the issue at a UN forum in Geneva in 2017 and died in 2020.

Amar Ujala, Ghaziabad, 09/10/2026
Page No: 2, Size: 7.81cm × 6.01cm

महिला पत्रकारों से बदसलूकी के मामले में एनएचआरसी का दिल्ली पुलिस को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जंतर-मंतर पर एक प्रदर्शन के दौरान तीन महिला पत्रकारों के साथ पुलिसकर्मियों के कथित यौन उत्पीड़न की घटना पर कड़ा संज्ञान लिया है। आयोग ने इस मामले में दिल्ली पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लेते हुए कहा कि यदि रिपोर्ट में लगाए गए आरोप सत्य हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। रिपोर्ट के अनुसार, 3 अक्तूबर को जंतर-मंतर पर हुए विरोध प्रदर्शन की कवरेज के दौरान दिल्ली पुलिस के जवानों ने कथित तौर पर महिला पत्रकारों के साथ दुर्व्यवहार किया था। इस संबंध में नई दिल्ली जिला पुलिस को शिकायतें प्राप्त हुई थीं, जिन्हें जांच के लिए दिल्ली पुलिस की क्राइम ब्रांच को सौंप दिया गया है। आयोग ने मामले की गंभीरता को देखते हुए पुलिस प्रमुख से पूरे घटनाक्रम पर स्पष्टीकरण मांगा है। एजेंसी

Dainik Bhaskar, Patna, 09/10/2026
Page No: 4, Size: 25.88cm × 17.25cm

राष्ट्रीय मानवाधिकार आयोग ने दो दिनों में 70 मामलों की सुनवाई की, 1.50 करोड़ का मुआवजा देने का आदेश, 65 केस बंद

समस्तीपुर में 11 साल की बच्ची को आवारा कुत्तों ने नोंच खाया था, परिजनों को 7.50 लाख का मुआवजा मिलेगा

क्राइम रिपोर्टर | पटना

राष्ट्रीय मानवाधिकार आयोग की टीम ने दो दिनों में पटना के ज्ञान भवन में 70 मामलों की सुनवाई की। दूसरे दिन 40 मामलों की सुनवाई हुई, जिनमें 10 बंधुआ मजदूरी के थे। दो दिन तक चली सुनवाई के दौरान आयोग ने बिहार सरकार को 1.50 करोड़ का मुआवजा देने का आदेश दिया। इन 70 केसों में 65 बंद हो गए। आयोग के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यम, सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी और विजया भारती सयानी ने पीड़ितों और उनके परिजनों को सुना। इस दौरान बिहार सरकार के आला पुलिस और प्रशासनिक अधिकारी भी मौजूद रहे। बाद में आयोग ने एनजीओ और सिविल सोसायटी के प्रतिनिधियों के साथ भी बैठक कर राज्य में मानवाधिकारों की स्थिति पर चर्चा की।

पिछले साल अप्रैल में समस्तीपुर के हसनपुर में नाबालिग बच्ची अस्मिता को 12 आवारा कुत्तों ने नोंच खाया था, जिससे उसकी जान चली गई थी। दैनिक भास्कर ने इस खबर को छापा था। इसी छपी खबर पर दिल्ली के वकील राजीव कुमार शर्मा ने आयोग में लिखित शिकायत की थी। इस पर संज्ञान लेते हुए मृतका के परिजन को 7.50 लाख का मुआवजा दिया गया।

हाजीपुर में कस्टोडियल डेथ पर 10 लाख का मुआवजा



हाजीपुर के गंगा ब्रिज थाना इलाके में पुलिस ने 19 अप्रैल 2023 को अशोक कुमार को गिरफ्तार किया। पुलिस की पिटाई से वह बुरी तरह घायल हो गया। उसे अस्पताल में एडमिट किया गया। उसकी मौत हो गई। इस मामले में वकील मो. सफदर मुस्तफा ने आयोग से लिखित शिकायत की। उसके बाद ज्ञान भवन में उसके परिजन को 10 लाख का मुआवजा देने का आदेश दिया गया।


समस्तीपुर... कुत्तों के झुंड ने 10 साल की बच्ची को नोच डाला

दैनिक भास्कर में प्रकाशित खबर

कुआं में डूबने से बाप-बेटा समेत तीन की मौत होने पर 4-4 लाख का मुआवजा

18 जून 2025 को हाजीपुर के जहांगीरपुर में कुआं में डूबने से बिंदेश्वर राय, उनके बेटे रोहित और भतीजे विकास की मौत हो गई थी। कुआं पुराना था। जमीन के बराबर था। तीनों को पता नहीं चला। पहले बिंदेश्वर कुआं में गिरे, उन्हें बचाने में रोहित और फिर विकास भी गिर गए। कुएं में जहरीली गैस थी। तीनों की दम घुटने से मौत हो गई। वकील राजीव कुमार शर्मा की शिकायत पर आयोग ने 4-4 लाख का मुआवजा दिया।

डीएम की जगह जेल अधिकारी के पेश होने पर आयोग नाराज

बंधुआ मजदूरी के 10 मामलों की सुनवाई के दौरान तब अजीब स्थिति बन गई, जब डीएम की जगह जेल विभाग के एक अधिकारी पेश हुए। इस पर आयोग के अध्यक्ष ने कड़ी नाराजगी जताई। वहीं पीढ़ियों से चली आ रही बंधुआ मजदूरी के एक मामले में आयोग की डीजी (इन्वेस्टिगेशन) को मौके पर जाकर जांच करने का आदेश दिया गया। बालश्रम के दो मामलों में श्रम सचिव को निर्धारित फॉर्मेट में विस्तृत रिपोर्ट सौंपने को कहा गया है। सुनवाई के बाद आयोग ने गृह सचिव पंकज कुमार और अन्य वरिष्ठ अधिकारियों के साथ उच्चस्तरीय समीक्षा बैठक की। आयोग ने पुलिस द्वारा मानवाधिकार उल्लंघन की घटनाओं और आयोग के निर्देशों के बावजूद रिपोर्ट भेजने में हो रही अनावश्यक देरी पर असंतोष जताया।

पटना के इन मृतकों के परिजनों को मुआवजा देने का आदेश

- फुलवारीशरीफ के अशोक मांझी की हिरासत में चार साल पहले मौत।
- 2018 में सुनील मौर्य की जेल में बंदी के दौरान मौत।
- 2024 में बेउर जेल में प्रदीप कुमार की मौत।
- 2021 में पुनपुन थाने में पुलिस की हिरासत में नीरज कुमार की मौत।
- 2023 में पुलिस हिरासत में नगेंद्र कुमार की मौत।

Source: https://english.punjabkesari.com/india/nhrc-seeks-report-from-delhi-police-over-sexual-misconduct-allegations-by-female-journalists-against-cops/#google_vignette

NHRC seeks report from Delhi Police over women journalists' sexual harassment allegations
By: IANS
On: Thursday, October 8, 2026 5:26 PM

New Delhi, Oct 8 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the alleged sexual harassment of three women journalists by Delhi Police personnel during a protest at Jantar Mantar on October 3.

Observing that the contents of the media report, if true, raise serious issues of violation of human rights, the NHRC has issued a notice to the Delhi Police Commissioner, seeking a detailed report on the matter within two weeks.

According to the media report, three women journalists alleged that they were subjected to sexual misconduct by police personnel while being detained during the protests at Jantar Mantar.

The NHRC said the press report, carried on October 5, stated that the New Delhi District Police had received complaints regarding the alleged incidents and transferred them to the Crime Branch of the Delhi Police for an enquiry.

The Delhi Police said that the complaints were being transferred to the Crime Branch for a "fair and impartial enquiry".

In a post on X, the Delhi Police said that on October 3, during the protest in the New Delhi area, allegations of sexual harassment were made by three female journalists against police officers.

"New Delhi District has received their complaints, and the same have been transferred to Crime Branch for fair and impartial enquiry," it said.

The protests were being held at Jantar Mantar despite prohibitory orders, with protesters demanding the resignation of Chief Election Commissioner Gyanesh Kumar over alleged irregularities in the Special Intensive Revision (SIR) of electoral rolls.

Meanwhile, amid the allegations, Vivek Bhagat, Assistant Commissioner of Police, voluntarily requested that he not be allowed to continue with his temporary current duty charge assignment until a full enquiry into the alleged harassment of the women journalists was conducted and satisfactorily concluded.

Following his request, the Delhi government modified an October 5 order assigning additional charge to senior police officers. The revised order excluded Bhagat and covered the remaining 11 officers.

–IANS

Source: https://www.moneycontrol.com/news/india/nhrc-seeks-report-on-unsafe-darbhanga-school-roof-propped-up-by-benches-and-bricks-14048231.html/amp

NHRC seeks report on unsafe Darbhanga school roof propped up by benches and bricks

The arrangement reportedly poses a safety threat to around 191 students and school staff. In a press release issued on Thursday (October 8), the NHRC said the reported circumstances, if true, raised serious concerns about human rights violations.

Moneycontrol News October 09, 2026 / 09:40 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about a government primary school in Kiratpur, Darbhanga district, Bihar, where wooden benches, desks and bricks have been placed beneath a roof after the collapse of a supporting pillar three to four months ago.

The arrangement reportedly poses a safety threat to around 191 students and school staff. In a press release issued on Thursday (October 8), the NHRC said the reported circumstances, if true, raised serious concerns about human rights violations.

The commission has issued a notice to the Darbhanga district magistrate, seeking a detailed report within two weeks. According to the NHRC, a media report published on October 5 indicated that the local administration appeared unaware of the school's condition.

An

India Today

report published on October 2 highlighted deteriorating infrastructure in government schools across Bihar, including damaged ceilings, cracked walls, exposed reinforcement bars and classrooms declared unsafe for use. The report covered schools in Chhapra, Muzaffarpur, Bhagalpur and Begusarai, besides the school in Darbhanga's Kiratpur, which falls under Alinagar block and caters to children from Classes 1 to 5.

he Kiratpur school building has peeling plaster, extensive cracks and rusted reinforcement bars exposed at several places. After a pillar gave way around four to five months ago, classes in the affected section were suspended. Benches stacked on one another and supported by bricks are being used as makeshift props beneath the roof, while students attend lessons under a tin shed on the premises. The shed reportedly leaks during the rainy season.

Headmaster Rajendra Kumar told the publication that officials at the block and district levels had been informed about the building's condition five or six times. Letters were sent and inspections were conducted, but neither a replacement building nor permanent repairs followed.

The matter was also raised by local BJP MLA Maithili Thakur during the Bihar Legislative Assembly's budget

session. However, the school administration reported little improvement months after the issue was highlighted.

The developments follow the death of nine-year-old Ritika Kumari after a staircase collapsed at a government school in Khagaria. Bihar Education Minister Mithlesh Tiwari had said it was the headmaster's responsibility to alert the government promptly about dilapidated school buildings and warned of action if such information was withheld or delayed.

The report also documented infrastructure problems elsewhere. At Ramchandra Prasad Mahashay Arya Shishu Vidyalaya in Chhapra, damaged ceilings and staircases have exposed reinforcement bars, forcing the suspension of teaching in several classrooms. Senior teacher Upendra Kumar Pathak said the school has around 250 students across Classes 1 to 8, and the Education Department had been repeatedly informed in writing. Limited classroom space has also affected new admissions.

At Government Primary School in Bahalkhana, Ward No. 39, Muzaffarpur, cracked walls, a leaking tin roof and insufficient space have forced multiple classes into one room. Headmaster Abhishek Kumar said the department had repeatedly been informed. The premises also accommodate a storeroom, kitchen and washroom.

Navtoliya Primary School in Bhagalpur's Sabour block conducts two classes in one room, using separate blackboards. Teacher Vibhakar Kumar cited the shortage of space, while students and parents expressed concerns about the building. In Begusarai, three classrooms at Upgraded Middle School in Baghi have been declared unfit. Its 413 students and 15 teachers have had to accommodate several classes in the veranda. Teacher Kamini Kumari warned of the risk of falling plaster, while the headmaster said requests for a new building had been made repeatedly since 2017.

The report comes amid Bihar's ‘Seva Sankalp aur Kayakalp’ school improvement campaign, announced by Deputy Chief Minister Samrat Choudhary during India Today's ‘Panchayat’ programme. The initiative envisages spending around Rs 20,000 crore over two years to improve school facilities, including toilets, gates, boundary walls and painting.

Choudhary set November 30 as the deadline for immediate minor works, including gate installation, boundary wall repairs and painting, while new construction was targeted for completion by March 31. The unsafe structures documented in the report raise questions about whether the initiative will also address buildings requiring urgent structural repairs.

Source: https://www.hindustantimes.com/education/news/nhrc-seeks-report-from-darbhanga-dm-over-bihar-school-s-collapsing-roof-safety-of-191-students-at-risk-101791517024945.html

NHRC seeks report from Darbhanga DM over Bihar school's collapsing roof, safety of 191 students at risk

In a notice issued to the Darbhanga district magistrate, the NHRC has sought a detailed report on the matter within two weeks.

Published on: Oct 9, 2026, 09:10:39 IST

By Bishnu K Jha

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report highlighting the precarious condition of a government primary school in Kiratpur village of Bihar's Darbhanga district, where benches, desks and bricks were being used to support a leaking roof after a main pillar collapsed.

In a notice issued to the Darbhanga district magistrate, the NHRC has sought a detailed report on the matter within two weeks.

The Commission said it had taken cognisance of the media report which stated that the roof of the government primary school at Kiratpur continued to be temporarily supported by wooden benches, desks and bricks after the main pillar holding it collapsed around three to four months ago. The report had also highlighted the potential risk to around 191 students and school staff.

The NHRC observed that the contents of the report, if true, raised serious issues of human rights violations and therefore warranted its intervention.

HT had earlier highlighted the deteriorating condition of the school building, constructed in 1983 under the Centre's Operation Blackboard programme. The building has developed several structural problems, including a leaking roof, damaged beams and pillars, fallen plaster and exposed reinforcement bars.

Although classes are not currently being held beneath the portion supported by the makeshift arrangement, students and teachers continue to pass through the area, according to school authorities.

The school currently has only two rooms available for classes for students from classes I to V. One room is being used to keep office furniture and an almirah, while classes are also being conducted in open areas because of the shortage of space.

Assistant teacher Pawan Kumar Choudhary had said that the education department and other officials had been informed several times about the condition of the building. Villagers had also staged protests seeking a permanent solution.

"After the pillar collapsed, benches and desks were used to support the roof. The danger remains," Choudhary said.

Headmaster Rajendra Kumar said officials from the block and district levels had been informed several times and written communications had also been sent.

Darbhanga district education officer Vidyanand Thakur subsequently said steps had already been initiated for construction of a new building and that the existing structure had been declared unsafe. He said no teaching activity was being conducted in the old building.

Source: https://www.timesnownews.com/india/nhrc-takes-suo-motu-cognizance-of-alleged-sexual-harassment-of-three-journalists-by-delhi-police-personnel-article-156298114/amp

NHRC Takes Suo Motu Cognizance Of Alleged Sexual Harassment Of Three Journalists By Delhi Police Personnel
Written by: Mahima Joshi
Updated: Oct 8, 2026, 18:51 IST

The National Human Rights Commission (NHRC) has initiated an investigation following allegations of sexual harassment against three women journalists by Delhi Police during a protest on October 3.

The National Human Rights Commission (NHRC) has initiated an investigation following allegations of sexual harassment against three women journalists by Delhi Police during a protest on October 3.

The National Human Rights Commission (NHRC) on Thursday took suo motu cognizance of a media report that three women journalists were subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar in the national capital on October 3. A female independent journalist had alleged ACP Vivek Bhagat of sexually harassing her during protest against CEC Gyanesh Kumar.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. The rights body further issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks.

Three Female Journalists Allege Sexual Harassment

Three women journalists have accused a Delhi Police officer of sexual harassment during Saturday's (October 3) protest against the Election Commission at Jantar Mantar. Following this, the Delhi Police received the complaints. However, on Sunday, the complaints by three female journalists were transferred to the Crime Branch for a fair and impartial enquiry against police officers.

The Delhi Police in relation to the allegations by three female journalists, said, "On 03-10-26, during the protest in the New Delhi area, allegations of sexual harassment were made by three female journalists in the context of the emergent law and order situation. New Delhi District has received their complaints, and the same are transferred to the Crime Branch, Kamla Market, for a fair and impartial enquiry against police officers."

End Article

Source: https://news.abplive.com/cities/jantar-mantar-protest-nhrc-takes-suo-motu-cognizance-of-alleged-sexual-harassment-of-3-journalists-1870450

Jantar Mantar Protest: NHRC Takes Suo Motu Cognizance Of Alleged Sexual Harassment Of 3 Journalists

The Commission has issued a notice to the Delhi Police Commissioner, seeking a detailed report on the matter within two weeks.
Written By : Sagarika Chakraborty | Updated at : 08 Oct 2026 07:05 PM (IST)

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report alleging that three women journalists were subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar in New Delhi on October 3, 2026.

The Commission has issued a notice to the Delhi Police Commissioner, seeking a detailed report on the matter within two weeks.

The NHRC said the contents of the news report, if true, raise serious issues concerning the violation of human rights.

The development comes as the allegations made by the three journalists are being investigated by the Delhi Police Crime Branch.

ACP Vivek Bhagat Gets Additional DCP Charge
In a development preceding the NHRC action, Delhi Lieutenant Governor VK Saxena assigned the current duty charge of Additional Deputy Commissioner of Police (Additional DCP) to 12 Selection Grade officers, including ACP Vivek Bhagat.

Bhagat, a 2018-batch officer currently serving as Sub-Divisional Police Officer (SDPO), Connaught Place, is among the officers given the additional charge with immediate effect.

His new responsibility comes amid the ongoing investigation into allegations made by three women journalists in connection with the October 3 protest at Jantar Mantar.

What Happened At Jantar Mantar?
Previously, three women journalists alleged that Delhi Police personnel sexually harassed or manhandled them while they were covering a protest against Chief Election Commissioner Gyanesh Kumar and alleged irregularities in the electoral roll revision process.

One of the journalists specifically alleged that ACP Vivek Bhagat sexually assaulted her after she questioned police about the absence of women personnel during the detention of protesters. The allegation has not been established.

The journalists subsequently submitted complaints, which were forwarded to the Delhi Police Crime Branch for an

investigation.

Their statements have been recorded, while authorities are also examining CCTV footage from the protest site. Police have appealed to anyone with relevant video footage to share it with investigators.

ALSO READ: People Didn't Get To Cast Votes: Mamata's Allegation On Nandigram Polls

Delhi Police's Version

Delhi Police has maintained that the protest took place despite prohibitory orders under Section 163 of the Bharatiya Nagarik Suraksha Sanhita (BNSS).

Police said demonstrators were directed to leave the area and action was taken after they allegedly refused to comply.

The allegations against the police personnel have triggered demands for action. AAP leader Saurabh Bharadwaj has separately sought an FIR against Bhagat over the allegations.

The Crime Branch investigation into the complaints is ongoing.

Complaints Had Earlier Been Sent To Crime Branch

According to the media report published on October 5, the New Delhi District Police had received complaints regarding the alleged incidents. The complaints were subsequently transferred to the Crime Branch of the Delhi Police for an enquiry.

The NHRC has now sought a detailed report from the Delhi Police Commissioner within two weeks on the allegations.

ALSO READ: Bengaluru SIR Protest: ‘Will Hit Streets, Reclaim Democracy,’ Says CJP’s Abhijeet Dipke

Frequently Asked Questions

Why did the NHRC take action regarding the incident at Jantar Mantar?

The NHRC took suo motu cognizance of a media report alleging sexual harassment of three women journalists by Delhi Police personnel. The Commission views these allegations as serious issues concerning the violation of human rights.

Source: https://www.siasat.com/nhrc-admits-complaint-over-telangana-true-up-electricity-charges-3554537/

NHRC admits complaint over Telangana true-up electricity charges

Consumers will be charged 30 paise per unit from November which may subsequently raised to 50 paise.

Saleha Fatima | Published: 8th October 2026 10:09 pm IST

Hyderabad: The National Human Rights Commission (NHRC) has accepted a complaint from a Hyderabad based lawyer against Telangana government's proposal to recover Rs 5,420 crore true-up charges from non-agricultural electricity consumers.

True up charges refers to the difference between the cost of electricity supplied and the price recovered from consumers.

The complaint, filed by Yennam Balachender Reddy, states that the Telangana government will recover the amount through additional charges in monthly electricity bills, commencing from November 2026 and continuing for more than two years.

Reddy called the move a 'virtual electric shock' which will disproportionately affect poor and middle-income households, small businesses and other vulnerable consumers.

"The proposed burden upon present consumers for historical financial adjustments, particularly without adequate consideration of their economic capacity and the impact upon vulnerable sections, raises serious concerns under Article 14, which prohibits arbitrary and discriminatory State action and guarantees equal protection of law." Reddy stated in his complaint.

The move might also result in arrears and even disconnection, thereby adversely affecting right to live with dignity, Reddy said.

Consumers will be charged 30 paise per unit which may subsequently raised to 50 paise.

Reddy has asked the NHRC to direct the government to defer the proposed recovery until the human-rights implications and consumer impact are examined.

He also said that a public notice must be issued giving citizens at least three months to submit their comments.

Source: https://www.mid-day.com/news/india-news/article/jantar-mantar-protest-human-rights-commission-issues-notice-to-delhi-police-over-journalists-harassment-claims-23654051

Jantar Mantar protest: Human Rights Commission seeks report from Delhi Police over women journalists' sexual harassment allegations

Updated On: 08 October, 2026 06:36 PM IST | New Delhi | mid-day online correspondent

Observing that the contents of the media report, if true, raise serious issues of human rights violations, the NHRC has issued a notice to the Delhi Police Commissioner, seeking a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the alleged sexual harassment of three women journalists by Delhi Police personnel during the Jantar Mantar protest on October 3.

Observing that the contents of the media report, if true, raise serious issues of human rights violations, the NHRC has issued a notice to the Delhi Police Commissioner, seeking a detailed report on the matter within two weeks, IANS reported.

Three women journalists allege sexual misconduct

According to IANS, three women journalists alleged that they were subjected to sexual misconduct by police personnel while being detained during the Jantar Mantar protest.

The NHRC said the press report, published on October 5, stated that the New Delhi District Police had received complaints regarding the alleged incidents and transferred them to the Delhi Police Crime Branch for an enquiry.

According to IANS, the Delhi Police said the complaints were being transferred to the Crime Branch for a "fair and impartial enquiry".

In a post on X, the Delhi Police said that on October 3, during the protest in the New Delhi area, three female journalists had made allegations of sexual harassment against police officers.

"New Delhi District has received their complaints, and the same have been transferred to Crime Branch for fair and impartial enquiry," it said.

Protests held over SIR electoral roll revision

The protests were held at Jantar Mantar despite prohibitory orders, with protesters demanding the resignation of Chief Election Commissioner Gyanesh Kumar over alleged irregularities in the Special Intensive Revision (SIR) of electoral rolls.

Over 20,000 police and paramilitary personnel deployed in Delhi ahead of CJP protest

Meanwhile, more than 20,000 police and paramilitary personnel have been deployed across Delhi ahead of the Cockroach Janata Party's October 10 protest, a senior officer said on Thursday, PTI reported.

The officer said no permission has been granted for any protest at Jantar Mantar and appealed to people to avoid participating in any unauthorised gathering.

"We are well prepared and motivated to handle the law-and-order situation in the city on Saturday. No permission has been granted so far for any protest at Jantar Mantar," the officer said, PTI reported.

(With IANS and PTI inputs)

Source: https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-dilapidated-government-primary-school-roof-supported-on-benches-after-the-collapse-of-the-main-pillar-holding-it-in-darbhanga-bihar/

NHRC, India takes suo motu cognizance of the reported dilapidated Government Primary School roof supported on benches after the collapse of the main pillar holding it in Darbhanga, Bihar
By iednewsdesk October 8, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that in Kiratpur of Darbhanga district in Bihar, a Government Primary School roof continues to be temporarily supported by wooden benches, desks and bricks underneath after the main pillar holding it had collapsed three to four months ago. Reportedly, it is a risk to the safety of about 191 students and school staff.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violations. Therefore, it has issued a notice to the Darbhanga District Magistrate, calling for a detailed report on the matter within two weeks.

According to the media report carried on 5th October 2026, the administration appears to be unaware of the situation.

Source: https://economictimes.indiatimes.com/news/india/nhrc-takes-suo-motu-cognisance-of-alleged-sexual-harassment-of-three-women-journalists-during-october-3-protest/articleshow/134789034.cms?from=mdr

NHRC takes suo motu cognisance of alleged sexual harassment of three women journalists during October 3 protest
ANILast Updated: Oct 08, 2026, 05:01:00 PM ..

Synopsis
The National Human Rights Commission is currently investigating serious allegations of sexual harassment involving three women journalists during a protest at Jantar Mantar on October 3. The Delhi Police have filed complaints and routed the case to their Crime Branch. Tensions escalated when demonstrators were detained for demanding an FIR, drawing significant attention from human rights groups concerned with the implications of these events.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that three women journalists were allegedly subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar, New Delhi, on October 3.

According to a release, the Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks.

According to the media report, carried on October 5, the New Delhi District Police received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an enquiry.

Earlier on October 4, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention at a protest on October 3 against the Special Intensive Revision (SIR), an official said on Sunday.

Deputy Commissioner of Police (DCP), Neha Yadav, said, "Around 6 PM, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention. Their complaint has been registered, medical examinations have been conducted, and the matter has been referred to the Crime Branch," Yadav said.

Following that, Delhi Police detained protesters outside Parliament Street Police Station who were demonstrating against an alleged incident of sexual misconduct against three women journalists at Jantar Mantar on October 5. The protesters were detained following a clash with police officers. One of the protesters stated that they had been demonstrating against the incident from 6:00 PM yesterday until 6:00 AM. The Police detained them at 7:00

in the morning. The protesters further alleged that despite merely demanding the registration of an FIR, police personnel treated them poorly and took them into custody.

Source: https://www.magzter.com/stories/newspaper/The-Daily-Guardian/NHRC-TAKES-SUO-MOTU-COGNISANCE-OF-SEXUAL-HARASSMENT-OF-WOMEN-JOURNALISTS

NHRC TAKES SUO MOTU COGNISANCE OF SEXUAL HARASSMENT OF WOMEN JOURNALISTS
The Daily Guardian October 09, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that three women journalists were allegedly subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar, New Delhi, on October 3.

- TDG NETWORK

According to a release, the Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks.

According to the media report, carried on October 5, the New Delhi District Police received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an enquiry.

Earlier on October 4, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention at a protest on October 3 against the Special Intensive Revision (SIR), an official said on Sunday.

Deputy Commissioner of Police (DCP), Neha Yadav, said, "Around 6 PM, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention.

"Their complaint has been registered, medical examinations have been conducted, and the matter has been referred to the Crime Branch, Yadav said.

Following that, Delhi Police detained protesters outside Parliament Street Police Station who were demonstrating against an alleged incident of sexual misconduct against three women journalists at Jantar Mantar on October 5.

The protesters were detained following a clash with police officers. One of the protesters stated that they had been demonstrating against the incident from 6:00 PM yesterday until 6:00 AM. The Police detained them at 7.00 in the morning.

The protesters further alleged that despite merely demanding the registration of an FIR, police personnel treated them poorly and took them into custody.

The protest at Jantar Mantar was held against the Special Intensive Revision (SIR) of electoral rolls, with protesters raising concerns over the exercise and demanding action over the alleged incident involving the three women journalists. The demonstration later continued outside the Parliament Street Police Station, where protesters sought registration of an FIR and action against those accused of misconduct.

Police detained several protesters following a clash with personnel. The protesters alleged that they had gathered outside the police station from 6 pm and remained there until the following morning, before being detained at around 7 am. They also alleged that police personnel misbehaved with them while taking them into custody.

The allegations regarding the treatment of the journalists and the protesters have been referred to the relevant authorities for examination.

The NHRC's decision to seek a detailed report from the Delhi Police Commissioner has brought the allegations under the Commission's scrutiny.

Source:
https://www.newindianexpress.com/amp/story/cities/delhi/2026/Oct/08/nhrc-notice-to-delhi-police-over-sexual-harassment-of-three-women-journalists-during-protest

NHRC notice to Delhi Police over sexual harassment of three women journalists during protest

The National Human Rights Commission has issued a notice to the Delhi Police's commissioner, seeking a detailed report on it in two weeks.
TNIE online desk
Updated:8th Oct, 2026 at 5:41 PM

The NHRC on Thursday said it has issued a notice to the Delhi police commissioner over reports that three women journalists were subjected to sexual harassment by city police personnel during a protest at Jantar Mantar here on October 3.

The National Human Rights Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

In a statement, the rights panel said it has "taken suo motu cognisance of a media report that three women journalists were subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar in New Delhi".

Accordingly, it has issued a notice to the Delhi Police's commissioner, seeking a detailed report on it in two weeks.

According to the media report, carried on October 5, the New Delhi district police received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an inquiry, it said.

(With inputs from PTI)

Source: https://thenewsmill.com/2026/10/nhrc-seeks-report-from-delhi-police-on-alleged-sexual-harassment-of-three-women-journalists/

Nation and Beyond

NHRC seeks report from Delhi Police on alleged sexual harassment of three women journalists
By TNM (With ANI Inputs) 8 October 2026, 5:03 pm

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report alleging that three women journalists were sexually harassed by Delhi Police personnel during a protest at Jantar Mantar on October 3. The Commission noted that if the report's contents are accurate, they raise serious human rights concerns. It has issued a notice to the Delhi Police Commissioner, requesting a detailed report on the matter within two weeks.

The media report, published on October 5, stated that the New Delhi District Police received complaints regarding the alleged incidents, which were then transferred to the Crime Branch of the Delhi Police for investigation.

On October 4, three women identifying themselves as journalists filed a complaint alleging manhandling by Delhi Police officers and staff during their detention at the October 3 protest against the Special Intensive Revision (SIR), an official confirmed on Sunday.

Deputy Commissioner of Police Neha Yadav said, "Around 6 PM, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention." She added that their complaint had been registered, medical examinations conducted, and the case referred to the Crime Branch.

On October 5, Delhi Police detained protesters outside Parliament Street Police Station who were demonstrating against the alleged sexual misconduct incident involving the three women journalists at Jantar Mantar. The protesters were detained after a clash with police officers.

One protester reported that they had demonstrated from 6:00 PM until 6:00 AM the following day, with detainment occurring at 7:00 AM. The detainees alleged that despite their demands for an FIR registration, they were mistreated by police personnel during their custody.

Source: https://www.rediff.com/news/report/nhrc-notice-to-delhi-police-over-sexual-harassment-of-journalists/20261008.htm

Home » News » NHRC notice to Delhi Police on journalists' harassment during protest

NHRC notice to Delhi Police on journalists' harassment during protest

Source: PTI - Edited By: Rediff News Desk
Updated: October 08, 2026 19:00 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports and issued a notice to the Delhi Police commissioner, demanding a detailed report on the alleged sexual harassment of three women journalists by police personnel during a protest at Jantar Mantar on October 3.

Key Points

The NHRC has issued a notice to the Delhi Police commissioner regarding alleged sexual harassment of three women journalists by police personnel during a protest at Jantar Mantar on October 3.
The rights panel took suo motu cognisance of the media report, observing that the content, if true, raises serious issues of human rights violations.
The Delhi Police's Crime Branch is currently conducting an inquiry into the complaints received about the alleged incidents, which were reported on October 5.
In a separate matter, the NHRC also issued a notice to the Darbhanga district magistrate over a government primary school's roof in Bihar being temporarily supported by wooden benches, posing a risk to students and staff.

The NHRC on Thursday said it has issued a notice to the Delhi Police commissioner over a news report that three women journalists were allegedly subjected to sexual harassment by city police personnel during a protest at Jantar Mantar here on October 3.

The National Human Rights Commission (NHRC) has observed that the content of the news report, if true, raises serious issues of violation of human rights.

NHRC Takes Suo Motu Cognisance

In a statement, the rights panel said it has 'taken suo motu cognisance of a media report that three women journalists were subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar in New Delhi'.

Accordingly, it has issued a notice to the Delhi Police commissioner, seeking a detailed report on it in two weeks.

According to the media report, carried on October 5, the New Delhi district police has received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an inquiry, it said.

Separate Notice on School Safety

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report alleging that in Kiratpur of Bihar's Darbhanga district, a a government primary school's roof continues to be 'temporarily

supported by wooden benches, desks and bricks underneath after the main pillar holding it had collapsed three to four months ago'.

Reportedly, it is a risk to the safety of about 191 students and school staff, the panel said.

The Commission has observed that the content of the news report, if true, raise serious issues of human rights violations.

Therefore, it has issued a notice to the Darbhanga district magistrate, seeking a detailed report in two weeks.

According to the media report carried on October 5, the administration appears to be unaware of the situation, the statement said.

Deccan Chronicle, Online News, 09/10/2026

Source: https://www.deccanchronicle.com/nation/3-women-journalists-allegedly-harassed-at-protest-nhrc-takes-suo-motu-notice-1994138

NHRC Takes Suo Motu Notice of Alleged Harassment of 3 Women Journalists

DC Correspondent 8 October 2026 8:32 PM

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that three women journalists were allegedly subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar, New Delhi, on October 3.

According to a release, the Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Delhi Police Commissioner, calling for a detailed report on the matter within two weeks.

According to the media report, carried on October 5, the New Delhi District Police received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an enquiry.

In a separate statement, the commission said it had taken suo motu cognisance of a report about an unsafe government primary school building in Kiratpur in Bihar's Darbhanga district.

The report said the school's roof was being temporarily supported by wooden benches, desks and bricks after its main supporting pillar collapsed three to four months ago. The condition of the building reportedly posed a risk to about 191 students and school staff.

The NHRC said the report, if true, raised serious concerns over human rights violations and issued a notice to the Darbhanga district magistrate, seeking a detailed report within two weeks.

The media report, published on October 5, suggested that the administration appeared to be unaware of the situation, the commission said.

(Source : Deccan Chronicle)

Source: https://www.counterview.net/2026/10/illegal-detention-disappearance-of.html

'Illegal' detention, disappearance of North Bengal resident: NHRC intervention sought
By A Representative Friday, October 09, 2026

West Bengal rights group Banglar Manabadhikar Suraksha Mancha (MASUM) has approached the National Human Rights Commission (NHRC), seeking urgent intervention into the alleged illegal detention and subsequent disappearance or transfer to Bangladesh of Abdul Rahim, a 37-year-old paddy trader from Kuilara Anantapur village under Bhatol Gram Panchayat in Uttar Dinajpur district of West Bengal. In a complaint dated October 8, MASUM Secretary Kirity Roy alleged that Rahim was taken into custody at Bhatol Police Out Post on June 3, 2026, after he voluntarily appeared before the police with his identity documents. The complaint raises serious questions about the circumstances of his detention, the alleged seizure of his documents and reports that he subsequently made telephone calls to his family from Bangladesh. According to the complaint, a group of police personnel, Border Security Force (BSF) personnel and civic police personnel arrived at Rahim's residence at around 11 p.m. on June 2 while apparently searching for him. As Rahim was not present at the house, the personnel allegedly took away his elder son, Abu Kalam, aged about 26. The family was reportedly not provided with an arrest memo or clear information about the legal grounds for his detention. Abu Kalam was subsequently released, according to the complaint. The following morning, Rahim's father, Lal Mohammad, his uncle Serajul Haque, local panchayat representatives Yusuf and Nayyem Aktar, and other villagers reportedly went to Bhatol Police Out Post seeking Abu Kalam's release. The police allegedly asked them to produce Rahim. Acting in good faith, Rahim went to the outpost accompanied by the group and carrying his Aadhaar card, voter identity card, PAN card, ration card and other documents. MASUM alleged that the police took possession of these documents without preparing or providing a seizure list or receipt. Instead of being allowed to return home following verification, Rahim was allegedly detained in the police lock-up between approximately 10 a.m. and 11:30 a.m. on June 3. The complaint further alleged that when representatives and activists subsequently enquired about Rahim's whereabouts, the police initially denied that he had been detained. When further questions were raised, the officer identified as being in charge of Bhatol Out Post, Shubham Saha, reportedly said that he could not recall the case at that time. The family has since allegedly received telephone calls from Rahim from numbers believed to originate in Bangladesh. MASUM stated that the numbers and call details were available and could be submitted to the Commission for verification. The complaint emphasised that Rahim's nationality remains a matter requiring lawful verification and that any suspicion regarding his citizenship cannot, by itself, justify secret detention or removal without due process. It referred to the constitutional safeguards under Articles 21 and 22, which protect personal liberty and provide safeguards against arbitrary arrest and detention. MASUM has sought an independent and impartial investigation by an agency or officer unconnected with the personnel and units allegedly involved. It has urged the NHRC to ascertain Rahim's present whereabouts and legal status, obtain all records relating to his alleged arrest and detention, and establish whether he was produced before a magistrate or transferred under any written legal order. The organisation has also requested the immediate preservation of police station diary entries, arrest and detention registers, CCTV footage, vehicle and GPS records, BSF operational records, wireless communications, call-detail records subject to lawful procedure, custody-transfer documents, border records and communications between Indian and Bangladeshi authorities concerning Rahim. If the allegations are substantiated, MASUM has sought appropriate action against officials found responsible for unlawful detention, suppression or destruction of records, or other violations of human rights. It has also urged the Commission to ensure that Rahim's wife, four children and other family members are protected from

intimidation or harassment, and to consider interim compensation if unlawful detention or other human-rights violations are established. The complaint calls for reports from the Ministry of Home Affairs, the West Bengal government and the competent BSF authority explaining the legal procedure, if any, followed in connection with Rahim's alleged removal from India. Roy argued that the central issue is not simply whether Rahim is an Indian citizen or a foreign national, but whether the authorities complied with the law when they allegedly took him into custody and what happened to him thereafter. He stressed that his family must be informed of his whereabouts and legal status. The complaint describes the matter as an urgent human-rights concern involving alleged violations of personal liberty, questions of custodial accountability and the welfare of four children separated from their father. MASUM has requested the NHRC to take cognisance of the allegations and issue appropriate directions for an independent investigation and the immediate verification of Rahim's safety and whereabouts. The allegations are contained in the complaint submitted by MASUM and require independent verification by the concerned authorities. The complaint does not, by itself, establish whether Rahim was transferred to Bangladesh or whether any official acted unlawfully.

Source: https://theprint.in/india/nhrc-issues-notice-to-delhi-police-over-sexual-harassment-allegations-by-women-journalists/3066050/?amp

NHRC issues notice to Delhi Police over sexual harassment allegations by women journalists

The National Human Rights Commission (NHRC) has observed that the content of the news report, if true, raises serious issues of violation of human rights.

PTI 08 October, 2026 09:14 pm IST

New Delhi: The NHRC on Thursday said it has issued a notice to the Delhi Police commissioner over a news report that three women journalists were allegedly subjected to sexual harassment by city police personnel during a protest at Jantar Mantar here on October 3. The National Human Rights Commission (NHRC) has observed that the content of the news report, if true, raises serious issues of violation of human rights. In a statement, the rights panel said it has “taken suo motu cognisance of a media report that three women journalists were subjected to sexual harassment by Delhi Police personnel during a protest at Jantar Mantar in New Delhi”. Accordingly, it has issued a notice to the Delhi Police commissioner, seeking a detailed report on it in two weeks. According to the media report, carried on October 5, the New Delhi district police has received complaints about the alleged incidents, which were transferred to the Crime Branch of Delhi Police for an inquiry, it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report alleging that in Kiratpur of Bihar’s Darbhanga district, a government primary school’s roof continues to be “temporarily supported by wooden benches, desks and bricks underneath after the main pillar holding it had collapsed three to four months ago”. Reportedly, it is a risk to the safety of about 191 students and school staff, the panel said. The Commission has observed that the content of the news report, if true, raise serious issues of human rights violations. Therefore, it has issued a notice to the Darbhanga district magistrate, seeking a detailed report in two weeks. According to the media report carried on October 5, the administration appears to be unaware of the situation, the statement said.

Source: https://www.etvbharat.com/en/bharat/nhrc-chairperson-says-right-to-vote-not-a-human-right-in-india-despite-being-recognised-in-universal-declaration-of-human-rights-enn26100807554

ETV Bharat / bharat

NHRC Chairperson Says Right To Vote Not A Human Right In India, Despite Being Recognised In Universal Declaration Of Human Rights

The remarks by Ramasubramanian, who is a former Justice of the Supreme Court, assume significance at a time a mass agitation is ongoing in Delhi.

By Dev Raj
Published : October 8, 2026 at 8:15 PM IST
Updated : October 8, 2026 at 8:51 PM IST

Patna: National Human Rights Commission (NHRC) chairperson Justice V. Ramasubramanian said on Thursday that the 'right to vote' was not considered a human right in India, despite being recognised in the United Nations' Universal Declaration of Human Rights (UDHR) and the International Covenant on Civil and Political Rights (ICCPR). He pointed out that a debate was ongoing regarding the issue in the country.

"There is a problem. The Supreme Court has said since 1954 that the right to vote is a statutory right. But there is a debate. Under the UDHR, the right to participate in the governance of the country is recognised as a human right. How do you participate in governance? Through the right to vote. Article 25 of the ICCPR also says that the right to participate in governance is a fundamental right," Ramasubramanian told ETV Bharat.

The NHRC chairperson pointed out that the problem occurs when the universality of the right to vote is considered while judging whether it is a fundamental right.

"If the right to vote is a human right, it should be available to all persons. If it is a statutory right, it is available to a smaller number of persons. Who are those smaller number of people? They are people above 18 years of age, persons residing in an area. These are restrictions. Once a right is restricted by a statute and is not made available universally to all persons, the question arises whether it is a human right. That is where the difficulty has arisen," he added.

Ramasubramanian was in Patna along with other NHRC members – Justices Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani – to conduct a two-day open hearing of cases of human rights violations and hold meetings with various stakeholders.

The remarks by Ramasubramanian, who is a former Justice of the Supreme Court, assume significance at a time a mass agitation is ongoing in Delhi and other parts of the country against alleged disenfranchisement of a large number of people – which currently stands at over 5 crore – through various means under the Special Intensive Revision (SIR) conducted by the Election Commission of India (ECI).

The issue is before the apex court, which had previously denied to halt the SIR that was rolled out from Bihar prior to the November 2025 Assembly election. It was followed by the second phase in which a dozen states and Union territories were covered. At present, the third phase of the exercise is being conducted in 16 states and three Union territories.

Incidentally, India voted in favour of the UDHR when the UN General Assembly adopted it on December 10, 1948. The principles of the UDHR heavily influenced Part III of the Constitution of India, which contains the Fundamental Rights.

With regard to the status of human rights violations in the private sector, including corporations and conglomerates, Ramasubramanian said that the violations were "huge".

Pointing out that he was part of the Supreme Court's Constitution bench in Kaushal Kishor v. State of Uttar Pradesh, 2023, and authored the landmark judgment that established key rulings on free speech and horizontal application of fundamental rights, Ramasubramanian said: "Two rights clashed against one another – the right to freedom of speech and the right to dignity. I have the right to freedom of speech so I abuse you. Your right to dignity gets affected. Then both go to court. Which right will take precedence?"

"The Constitution bench has held that rights enforceable against the State alone, or vertical enforcement of human rights, but when rights are violated by non-State actors, human rights are enforced horizontally. So, there is a difference between vertical and horizontal enforcement of human rights. Today the big companies commit more violations world over. Therefore, they are horizontally enforceable," Ramasubramanian added.

The majority opinion in the Kaushal Kishor v. State of Uttar Pradesh judgment affirmed that certain fundamental rights (under Articles 19 and 21) can have horizontal effect – meaning they are enforceable not just against the State and its instrumentalities, but under specific circumstances against private or non-State entities as well.

The NHRC benches heard around 73 cases at the open hearing on October 7 and 8, of which 29 were closed after hearing. The Bihar government submitted proof of payment of Rs 1.40 crore in 20 of the closed cases of human rights violations.

Ramasubramanian said that two cases were most interesting because upon RTI applications by two non-government organisations (NGOs) got a reply that in one case 400 children were engaged in ‘child labour’, while in another case nearly 200 children were engaged in child labour.

"This was admitted by the government department and was something shocking. The department thought there was a difference between child labour and child bonded labour, because bonded labour is forced labour. We had to explain that somebody working without his consent is forced labour. Children cannot give consent," the NHRC chairperson said.

"If the owner says that the children have given their consent, it is inadmissible in law. If somebody is paid less than the minimum wages, the labour department should start with the presumption that it could be a case of bonded labour. We provided that enlightenment to the labour department officials," he added.

In another case pertaining to the death of a 23-year-old youth Sachin Kumar of Naubatpur in Patna district due to natural causes while in custody, NHRC investigation division found that he had some health complications and he was not given timely and adequate treatment.

He was given treatment for a long time in the jail hospital, but when complications arose, they took him to the Patna Medical College and Hospital (PMCH) on January 23 where he was treated till January 25 this year. The doctors then referred him to the department of cardiology, chest, and pulmonology department.

"Instead of taking him there, they took him to jail. Next day (January 26) morning he developed complications. He was again taken to the PMCH, where he died at 6:15 AM. If the jail authorities had taken him directly to the referred departments, he could have been saved. The prisons department said that the doctors merely referred

and did not write emergency or any other such thing," Ramasubramanian said.

The NHRC took expert medical opinion from its empanelled doctors, and they said that it could even be a case of medical negligence. "We told the jail authorities that we are not saying whether they are responsible or the doctors are responsible for the youth's death, but the point is somebody is responsible. The state has to pay compensation. We directed it to pay Rs 5 lakh to his family," Ramasubramanian added.

Asked which states in the country were performing better or worse with regard to human rights violations, the chairperson pointed out that it was difficult to answer the question because generally when we talk about such violations people think about police atrocities.

"But, we actually take care of lots of violations like the rights to health, privacy, education, environment and others. Some states perform well on some parameters, some perform on other parameters. If there is no uniformity of parameters then it is not possible to compare the states properly," Subramanian said.

He added that the human rights situation in Bihar was improving.

Source: https://timesofindia.indiatimes.com/city/delhi/nhrc-takes-suo-motu-cognisance-of-journalists-allegations-against-police/articleshow/134799998.cms

NHRC takes suo motu cognisance of journalists' allegations against police
TNN | Oct 9, 2026, 12.54 AM IST

New Delhi: National Human Rights Commission (NHRC) has taken suo motu cognisance of complaints filed by three journalists alleging misconduct by Delhi Police during a protest at Jantar Mantar and has sought a detailed report from the Delhi Police commissioner within two weeks.

"The commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights," NHRC said in a statement.

The complaints relate to alleged incidents during a protest against the Special Intensive Revision (SIR) exercise. According to a media report on Oct 5, New Delhi District Police had received complaints regarding the alleged incidents, which were subsequently transferred to Crime Branch for inquiry.

Deputy commissioner of police (New Delhi) Neha Yadav had said, "Around 6 pm on Oct 4, three women, who identified themselves as journalists, lodged a complaint alleging manhandling by Delhi Police officers and staff during their detention on Oct 3."

"Their complaint has been registered, medical examinations have been conducted, and the matter has been referred to the Crime Branch," Yadav said.

The allegations later triggered protests outside Parliament Street police station, where demonstrators gathered over the alleged misconduct involving the women journalists.

Source: https://newsonair.gov.in/nhrc-takes-suo-motu-cognisance-of-unsafe-government-school-building-in-bihars-darbhanga/

NHRC Takes Suo Motu Cognisance of Unsafe Government School Building in Bihar's Darbhanga
News On AIR | October 8, 2026 5:27 PM

National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a government primary school roof in Kiratpur of Darbhanga district in Bihar, continues to be temporarily supported by wooden benches, desks and bricks. Apparently, the main pillar holding the school had collapsed three to four months ago. NHRC said it is a risk to the safety of about 191 students and school staff. The Commission has issued a notice to the Darbhanga District Magistrate, calling for a detailed report on the matter within two weeks.

Source: https://nhrc.nic.in/media/press-release/nhrc,-india-concludes-its-two-day-bihar-open-hearing-and-camp-sitting-in-patna

NHRC, India concludes its two-day Bihar Open Hearing and Camp Sitting in Patna
Press Release

National Human Rights Commission

New Delhi: 8th October 2026

NHRC, India concludes its two-day Bihar Open Hearing and Camp Sitting in Patna

More than 70 cases including bonded labour heard in the presence of complainants, victims and officers concerned

More than Rs 1 crore paid as relief to the victims on NHRC recommendations; more than Rs. 50 lakh as relief in other cases

Senior officers sensitised on the issues pertaining to crime against women, children and timely submission of reports

The Commission also interacted with the representatives of NGOs, civil society organisations and human rights defenders to strengthen coordination

The National Human Rights Commission (NHRC), India led by Chairperson, Justice V. Ramasubramanian today concluded its two-day Bihar Open Hearing and Camp sitting in Patna. The Chairperson and Members, Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani heard more than 70 alleged cases of human rights violations in the presence of victims and concerned officers. The State Chief Secretary, Shri Pratyaya Amrit and DGP, Ms. Preeta Verma, NHRC Secretary General, Shri Piyush Goyal, DG (I), Smt. Anupama Nilekar Chandra, Joint Secretary, Shri Samir Kumar and other senior officers were present.

On Day-1, the Commission heard 30 cases and closed 19 cases after hearing the parties and finding the recommendations complied with. The State submitted proof of payment in 10 cases as recommended by the Commission, thereby providing relief for victims and their families. Altogether, compensation exceeding Rs. 1 crore was reported as disbursed, marking a significant step in ensuring justice and redress for human rights violations.

Various cases of serious human rights violations were taken up. In a case pertaining to a woman victim, the Commission directed the Bihar DGP to provide her protection and a dedicated helpline number she can call in case of any threat or when in need. The DGP was further directed to constitute an SIT as directed by the Commission.

In another case involving the rape and murder of a 10-year-old girl in Maner area of District Patna, the Commission recommended payment of Rs. 5 lakh as relief to the next of kin (NoK) of the victim. In two other cases

of death in judicial custody, the Commission observed negligence of jail/ medical officials and recommended relief of Rs.15 lakh.

On Day-2 of the hearing today, the NHRC Chairperson heard 10 cases of alleged bonded labour. The Secretary, Labour, Labour Commissioner and other officers of Bihar Government were present. In one bonded labour case, the Commission expressed its displeasure over a Prison official representing the District Magistrate. In two cases pertaining to child labour, the Commission has directed the Labour Secretary to submit a detailed report as per the format given by the Commission.

In a case of alleged practice of multi-generation bonded labour, the Commission directed the Director General of Investigation, NHRC to conduct an on-the-spot enquiry.

On the same day, the Division Bench of the Commission comprising the Members, Justice (Dr.) Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani heard 33 cases, which included compliance matters and other complaints of alleged violation of human rights. Three cases not included in the list were taken up out of turn on a mention made by the complainant. During the proceedings, the Commission closed 10 cases after hearing the parties and reviewing compliance reports along with proof of payment of compensation of Rs. 40 lakh to the NoK of the deceased. In five other cases of death in judicial/ police custody wherein the Commission observed negligence of jail/ police officials, monetary relief of Rs. 30 lakh has been recommended. In other matters, further reports have been sought from the authorities.

After the hearing, the Commission interacted with representatives of NGOs, civil society organisations and Human Rights Defenders on important issues pertaining to the State of Bihar. The Chairperson accepted their suggestion for better coordination with the NHRC.

The Commission also held a meeting with senior officers of the State Government. Important issues like non/ delayed submission of reports to the Commission, lack of information among authorities about laws and Supreme Court judgments, issues pertaining to identification, rescue, release and rehabilitation of bonded labourers, violation of human rights by police, crimes against women and children including human trafficking, lack of proper implementation of the prohibition laws and resultant loss of lives, protection of children including child labour, school safety and child welfare, monitoring of shelter homes, correctional institutions and other residential care facilities were discussed. Concluding the Open Hearing and Camp Sitting, the NHRC Chairperson appreciated the officers for their cooperation, which helped in providing relief to the victims.

Source: https://in.headtopics.com/news/23462381235223710853 7-88606247

प्रेमानंद महाराज के शिष्य रसिक दुलारी की संदिग्ध मौत के मामले में मानवाधिकार आयोग की एंट्री
📆 09-10-2026 01:38:00 स्रोत: AajTak

वृंदावन के संत प्रेमानंद महाराज के शिष्य रसिक दुलारी की संदिग्ध मृत्यु के मामले में राष्ट्रीय मानवाधिकार आयोग ने आगरा जोन के ADG को निष्पक्ष जांच के आदेश दिए हैं।
वृंदावन की पावन धरती पर प्रसिद्ध संत प्रेमानंद महाराज के शिष्य रसिक दुलारी, जिनका वास्तविक नाम दीपक पटेल लोधी था, की संदिग्ध परिस्थितियों में हुई मृत्यु का मामला अब एक गंभीर कानूनी मोड़ ले चुका है। यह पूरा मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) के संज्ञान में आ गया है, जिसने इस घटना की संवेदनशीलता और गंभीरता को देखते हुए त्वरित कार्रवाई के निर्देश दिए हैं। मानवाधिकार आयोग ने आगरा जोन के अपर पुलिस महानिदेशक (ADG) को आदेश दिया है कि इस पूरे प्रकरण की निष्पक्ष और गहन जांच की जाए ताकि सच्चाई सामने आ सके। आयोग का यह कदम दिल्ली की एक सामाजिक कार्यकर्ता कृष्णा राजपूत द्वारा दर्ज कराई गई शिकायत के बाद उठाया गया है। शिकायतकर्ता ने रसिक दुलारी के जीवन के अधिकार और मानवीय गरिमा के साथ जीने के संवैधानिक अधिकार का हवाला देते हुए यह मांग की है कि इस मामले में कोई कसर न छोड़ी जाए। उन्होंने विशेष रूप से घटना स्थल के सभी सीसीटीवी फुटेज की बारीकी से जांच, फॉरेंसिक साक्ष्यों का संकलन और मृतक के कमरे की परिस्थितियों का स्वतंत्र विश्लेषण करने की अपील की है। घटनाक्रम की बात करें तो रसिक दुलारी ने 25 सितंबर को वृंदावन स्थित गुरु कृपा कुंज आश्रम की चौथी मंजिल से कूदकर अपनी जीवन लीला समाप्त कर ली थी। शुरुआती तौर पर इसे आत्महत्या का मामला माना गया, लेकिन जैसे ही पोस्टमॉर्टम की रिपोर्ट सामने आई, पूरा मामला संदिग्ध हो गया। रिपोर्ट के अनुसार, मृतक के शरीर पर कुल सात अलग-अलग जगहों पर चोटों के निशान पाए गए हैं, जिनमें उनके निजी अंगों पर लगी गंभीर चोटें सबसे अधिक चिंताजनक और रहस्यमयी हैं। इन चोटों ने इस आशंका को जन्म दे दिया है कि चौथी मंजिल से गिरने से पहले उनके साथ कुछ हिंसक कृत्य हुआ होगा। इन खुलासों ने इस आशंका को बल दिया है कि क्या यह वास्तव में आत्महत्या थी या किसी बड़ी साजिश के तहत उन्हें मौत के घाट उतारा गया। इस मामले ने न केवल पुलिस प्रशासन बल्कि समाज और आध्यात्मिक जगत में भी एक बड़ी बहस छेड़ दी है। रसिक दुलारी के परिवार ने आश्रम प्रशासन पर बेहद गंभीर आरोप लगाए हैं। परिजनों का दावा है कि जब से रसिक दुलारी ने आश्रम में दीक्षा ली थी, पिछले दो वर्षों से उन्हें अपने बेटे से मिलने या उससे फोन पर बात करने की अनुमति नहीं दी गई थी। परिवार का आरोप है कि उन्हें उनके बेटे से पूरी तरह अलग-थलग कर दिया गया था। इतना ही नहीं, परिजनों ने यह भी आरोप लगाया कि उनकी मृत्यु के बाद आश्रम के लोगों ने बिना परिवार को उचित सूचना दिए या उनकी सहमति के बिना आनन-फानन में अंतिम संस्कार कर दिया, ताकि सबूत मिटाए जा सकें। फिलहाल पुलिस इस बात की गहनता से जांच कर रही है कि आश्रम के भीतर शिष्यों के लिए मोबाइल फोन के इस्तेमाल और बाहरी दुनिया से संपर्क के संबंध में क्या नियम थे और क्या उन पर अनुचित प्रतिबंध लगाए गए थे। जांच के दौरान कुछ नए और चौंकाने वाले तथ्य भी सामने आए हैं। हाल ही में जारी हुए एक सीसीटीवी फुटेज में रसिक दुलारी खून से लथपथ और अत्यंत बदहवास स्थिति में अपने कमरे से बाहर निकलते और सीढ़ियों के जरिए छत की ओर जाते हुए दिखाई दे रहे हैं। पुलिस को कमरे की तलाशी के दौरान एक खून से सना हुआ ग्राइंडर भी मिला है, जिसने मामले को और अधिक पेचीदा बना दिया है। पुलिस अब यह पता लगाने की कोशिश कर रही है कि क्या यह किसी हमले का परिणाम था या कमरे के भीतर कोई दुर्घटना हुई थी। साथ ही, किसी भी प्रकार के नशीले पदार्थों या ड्रग्स के प्रभाव की जांच के लिए खून के नमूनों की फॉरेंसिक और टॉक्सिकोलॉजी जांच करवाई जा रही है। दूसरी ओर, श्री राधा केलीकुंज ट्रस्ट ने एक आधिकारिक बयान जारी कर कहा है कि वे पुलिस प्रशासन के साथ पूरी तरह सहयोग कर रहे हैं और सच्चाई सामने आने में उनकी कोई आपत्ति नहीं है। यह मामला अब केवल एक मृत्यु की जांच नहीं बल्कि न्याय और मानवाधिकारों की लड़ाई बन गया है।.

वृंदावन की पावन धरती पर प्रसिद्ध संत प्रेमानंद महाराज के शिष्य रसिक दुलारी, जिनका वास्तविक नाम दीपक पटेल लोधी था, की संदिग्ध परिस्थितियों में हुई मृत्यु का मामला अब एक गंभीर कानूनी मोड़ ले चुका है। यह पूरा मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) के संज्ञान में आ गया है, जिसने इस घटना की संवेदनशीलता और गंभीरता को देखते हुए त्वरित कार्रवाई के निर्देश दिए हैं। मानवाधिकार आयोग ने आगरा जोन के अपर पुलिस महानिदेशक (ADG) को आदेश दिया है कि इस पूरे प्रकरण की निष्पक्ष और गहन जांच की जाए ताकि सच्चाई सामने आ सके। आयोग का यह कदम दिल्ली की एक सामाजिक कार्यकर्ता कृष्णा राजपूत द्वारा दर्ज कराई गई शिकायत के बाद उठाया गया है। शिकायतकर्ता ने रसिक दुलारी के जीवन के अधिकार और मानवीय गरिमा के साथ जीने के संवैधानिक अधिकार का हवाला देते हुए यह मांग की है कि इस मामले में कोई कसर न छोड़ी जाए। उन्होंने विशेष रूप से घटना स्थल के सभी सीसीटीवी फुटेज की बारीकी से जांच, फॉरेंसिक साक्ष्यों का संकलन और मृतक के कमरे की परिस्थितियों का स्वतंत्र विश्लेषण करने की अपील की है। घटनाक्रम की बात करें तो रसिक दुलारी ने 25 सितंबर को वृंदावन स्थित गुरु कृपा कुंज आश्रम की चौथी मंजिल से कूदकर अपनी जीवन लीला समाप्त कर ली थी। शुरुआती तौर पर इसे आत्महत्या का मामला माना गया, लेकिन जैसे ही पोस्टमॉर्टम की रिपोर्ट सामने आई, पूरा मामला संदिग्ध हो गया। रिपोर्ट के अनुसार, मृतक के शरीर पर कुल सात अलग-अलग जगहों पर चोटों के निशान पाए गए हैं, जिनमें उनके निजी अंगों पर लगी गंभीर चोटें सबसे अधिक चिंताजनक और रहस्यमयी हैं। इन चोटों ने इस आशंका को जन्म दे दिया है कि चौथी मंजिल से गिरने से पहले उनके साथ कुछ हिंसक कृत्य हुआ होगा। इन खुलासों ने इस आशंका को बल दिया है कि क्या यह वास्तव में आत्महत्या थी या किसी बड़ी साजिश के तहत उन्हें मौत के घाट उतारा गया। इस मामले ने न केवल पुलिस प्रशासन बल्कि समाज और आध्यात्मिक जगत में भी एक बड़ी बहस छेड़ दी है। रसिक दुलारी के परिवार ने आश्रम प्रशासन पर बेहद गंभीर

आरोप लगाए हैं। परिजनों का दावा है कि जब से रसिक दुलारी ने आश्रम में दीक्षा ली थी, पिछले दो वर्षों से उन्हें अपने बेटे से मिलने या उससे फोन पर बात करने की अनुमति नहीं दी गई थी। परिवार का आरोप है कि उन्हें उनके बेटे से पूरी तरह अलग-थलग कर दिया गया था। इतना ही नहीं, परिजनों ने यह भी आरोप लगाया कि उनकी मृत्यु के बाद आश्रम के लोगों ने बिना परिवार को उचित सूचना दिए या उनकी सहमति के बिना आनन-फानन में अंतिम संस्कार कर दिया, ताकि सबूत मिटाए जा सकें। फिलहाल पुलिस इस बात की गहनता से जांच कर रही है कि आश्रम के भीतर शिष्यों के लिए मोबाइल फोन के इस्तेमाल और बाहरी दुनिया से संपर्क के संबंध में क्या नियम थे और क्या उन पर अनुचित प्रतिबंध लगाए गए थे। जांच के दौरान कुछ नए और चौंकाने वाले तथ्य भी सामने आए हैं। हाल ही में जारी हुए एक सीसीटीवी फुटेज में रसिक दुलारी खून से लथपथ और अत्यंत बदहवास स्थिति में अपने कमरे से बाहर निकलते और सीढ़ियों के जरिए छत की ओर जाते हुए दिखाई दे रहे हैं। पुलिस को कमरे की तलाशी के दौरान एक खून से सना हुआ ग्राइंडर भी मिला है, जिसने मामले को और अधिक पेचीदा बना दिया है। पुलिस अब यह पता लगाने की कोशिश कर रही है कि क्या यह किसी हमले का परिणाम था या कमरे के भीतर कोई दुर्घटना हुई थी। साथ ही, किसी भी प्रकार के नशीले पदार्थों या ड्रग्स के प्रभाव की जांच के लिए खून के नमूनों की फॉरेंसिक और टॉक्सिकोलॉजी जांच करवाई जा रही है। दूसरी ओर, श्री राधा केलीकुंज ट्रस्ट ने एक आधिकारिक बयान जारी कर कहा है कि वे पुलिस प्रशासन के साथ पूरी तरह सहयोग कर रहे हैं और सच्चाई सामने आने में उनकी कोई आपत्ति नहीं है। यह मामला अब केवल एक मृत्यु की जांच नहीं बल्कि न्याय और मानवाधिकारों की लड़ाई बन गया है।

Agniban, Online News, 09/10/2026

Source: https://www.agniban.com/rasik-dulari-sharan-death-case-handed-over-to-adg-human-rights-commission/

प्रेमानंद महाराज के शिष्य की संदिग्ध मौत की जांच ADG को सौंपी, मानवाधिकार आयोग ने दिए कार्रवाई के निर्देश
October 09, 2026 AGNIBAN

मथुरा। वृंदावन (Vrindavan) में संत प्रेमानंद महाराज (Premanand Maharaj) के शिष्य रसिक दुलारी शरण (Rasik Dulari Sharan) उर्फ दीपक पटेल लोधी की संदिग्ध परिस्थितियों में हुई मौत का मामला राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) पहुंच गया है। आयोग ने मामले की गंभीरता को देखते हुए आगरा जोन के अपर पुलिस महानिदेशक (ADG) को निष्पक्ष जांच कर आवश्यक कार्रवाई करने के निर्देश दिए हैं।

आयोग ने दिल्ली निवासी सामाजिक कार्यकर्ता कृष्णा राजपूत की शिकायत पर यह कदम उठाया है। शिकायत में मृतक के जीवन और गरिमा के अधिकार का हवाला देते हुए घटना से जुड़े सभी सीसीटीवी फुटेज, फॉरेंसिक साक्ष्य, कमरे की परिस्थितियों और अन्य महत्वपूर्ण सबूतों की स्वतंत्र एवं पारदर्शी जांच कराने की मांग की गई है।

आश्रम की चौथी मंजिल से गिरने के बाद हुई थी मौत
रसिक दुलारी शरण की 25 सितंबर को वृंदावन स्थित गुरु कृपा कुंज आश्रम की चौथी मंजिल से गिरने के बाद मौत हो गई थी। पुलिस शुरुआती जांच में आत्महत्या की आशंका के आधार पर भी पड़ताल कर रही है। हालांकि, घटना से पहले की परिस्थितियों और शरीर पर मिली गंभीर चोटों के कारण मामले की जांच के कई पहलू सामने आए हैं।

पोस्टमॉर्टम रिपोर्ट में उनके शरीर पर सात स्थानों पर चोटों का उल्लेख सामने आया है। निजी अंग पर गंभीर चोट की जानकारी ने भी मामले को लेकर सवाल खड़े किए हैं। पुलिस इन चोटों की परिस्थितियों और मौत से पहले की घटनाओं के बीच संबंध की जांच कर रही है। फिलहाल, घटना के पीछे की वास्तविक वजह जांच पूरी होने के बाद ही स्पष्ट हो सकेगी।

परिवार ने लगाए संपर्क नहीं करने देने के आरोप
रसिक दुलारी के परिजनों का आरोप है कि आश्रम में दीक्षा लेने के बाद पिछले दो वर्षों से उन्हें अपने बेटे से मिलने या फोन पर बात करने की अनुमति नहीं दी गई। परिवार ने यह भी आरोप लगाया है कि उनकी मौत के बाद आश्रम से जुड़े लोगों ने जल्दबाजी में अंतिम संस्कार कर दिया।

परिजनों ने उत्तर प्रदेश के मुख्यमंत्री योगी आदित्यनाथ से पूरे मामले की केंद्रीय जांच ब्यूरो (CBI) से जांच कराने की मांग की है। परिवार की शिकायतों और आरोपों की स्वतंत्र पुष्टि होना अभी बाकी है।

CCTV फुटेज और कमरे में मिले ग्राइंडर की जांच
मामले की जांच में सीसीटीवी फुटेज भी अहम साक्ष्य माना जा रहा है। सामने आए फुटेज में रसिक दुलारी खून से लथपथ हालत में कमरे से बाहर निकलते और सीढ़ियों से छत की ओर जाते दिखाई दिए थे। एक अन्य फुटेज में छत पर कुछ समय रुकने के बाद उनके नीचे गिरने का घटनाक्रम दिखने की खबर सामने आई थी। पुलिस फुटेज के आधार पर मौत से पहले की परिस्थितियों को समझने की कोशिश कर रही है।

पुलिस को उनके कमरे से खून लगा ग्राइंडर भी मिला है। फॉरेंसिक विशेषज्ञ इस उपकरण की जांच कर रहे हैं, ताकि यह पता लगाया जा सके कि उस पर किसके निशान मौजूद हैं और चोटों से उसका कोई संबंध है या नहीं। इसके साथ ही नशीले पदार्थों से जुड़े किसी संभावित पहलू की पड़ताल के लिए नमूनों की टॉक्सिकोलॉजी जांच भी कराई जा रही है। जांच एजेंसियां इन साक्ष्यों के आधार पर घटना की परिस्थितियों का पता लगाने में जुटी हैं।

आश्रम में मोबाइल और बाहरी संपर्क पर भी पड़ताल
पुलिस इस बात की भी जांच कर रही है कि आश्रम में रहने वाले शिष्यों के मोबाइल फोन इस्तेमाल करने और बाहरी लोगों से संपर्क रखने को लेकर किस तरह के नियम या प्रतिबंध लागू थे। इस पहलू की पड़ताल इसलिए महत्वपूर्ण मानी जा रही है, क्योंकि परिजनों ने अपने बेटे से संपर्क नहीं कर पाने की शिकायत की है। वहीं, प्रेमानंद महाराज से जुड़े श्री राधा केलीकुंज ट्रस्ट ने बयान जारी कर कहा है कि वह पुलिस की जांच में पूरा सहयोग करेगा।

राष्ट्रीय मानवाधिकार आयोग के निर्देश के बाद अब मामले में निष्पक्ष जांच और साक्ष्यों की पड़ताल पर ध्यान रहेगा। पोस्टमॉर्टम, सीसीटीवी फुटेज, फॉरेंसिक जांच और परिजनों की शिकायतों के आधार पर ही मौत से जुड़े सवालों के जवाब सामने आ सकेंगे।

Source: https://www.pib.gov.in/PressReleseDetailm.aspx?PRID=2321128®=48&lang=2

एनएचआरसी, भारत ने पटना में अपनी दो दिवसीय बिहार खुली सुनवाई और शिविर का समापन किया

शिकायतकर्ताओं, पीड़ितों और संबंधित अधिकारियों की उपस्थिति में बंधुआ मजदूरी सहित 70 से अधिक मामलों की सुनवाई हुई

एनएचआरसी की सिफारिशों पर पीड़ितों को राहत के रूप में 1 करोड़ रुपये से अधिक का भुगतान किया गया; अन्य मामलों में राहत के रूप में 50 लाख रुपये से अधिक का भुगतान किया गया

वरिष्ठ अधिकारियों को महिलाओं और बच्चों के खिलाफ अपराध तथा रिपोर्ट समय पर प्रस्तुत करने से संबंधित मुद्दों के प्रति संवेदनशील बनाया गया

आयोग ने समन्वय को मजबूत करने के लिए एनजीओ, सिविल सोसाइटी संगठनों और मानवाधिकार रक्षकों के प्रतिनिधियों के साथ भी बातचीत की

प्रविष्टि तिथि: 08 OCT 2026 9:05PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन की अध्यक्षता में आज पटना में आयोजित दो दिवसीय बिहार खुली सुनवाई एवं शिविर का समापन हुआ। अध्यक्ष और सदस्य न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी और श्रीमती विजया भारती सयानी ने पीड़ितों और संबंधित अधिकारियों की उपस्थिति में मानवाधिकार उल्लंघन के 70 से अधिक कथित मामलों की सुनवाई की। राज्य के मुख्य सचिव श्री प्रत्यय अमृत, डीजीपी सुश्री प्रीता वर्मा, एनएचआरसी के महासचिव श्री पीयूष गोयल, महानिदेशक (आई) श्रीमती अनुपमा नीलेकर चंद्र, संयुक्त सचिव श्री समीर कुमार और अन्य वरिष्ठ अधिकारी उपस्थित थे।

पहले दिन आयोग ने 30 मामलों की सुनवाई की और पक्षों की बात सुनने तथा सिफारिशों का अनुपालन पाए जाने पर 19 मामलों को बंद कर दिया। राज्य ने आयोग की सिफारिश के अनुसार 10 मामलों में भुगतान का प्रमाण प्रस्तुत किया, जिससे पीड़ितों और उनके परिवारों को राहत मिली। कुल मिलाकर 1 करोड़ रुपये से अधिक का मुआवजा वितरित किया गया, जो मानवाधिकार उल्लंघन के मामलों में न्याय और निवारण सुनिश्चित करने की दिशा में एक महत्वपूर्ण कदम है।

मानवाधिकार उल्लंघन के कई गंभीर मामलों पर विचार किया गया। एक महिला पीड़ित से संबंधित मामले में, आयोग ने बिहार के डीजीपी को उसकी सुरक्षा प्रदान करने और किसी भी खतरे या जरूरत की स्थिति में संपर्क करने के लिए एक समर्पित हेल्पलाइन नंबर उपलब्ध कराने का निर्देश दिया। डीजीपी को आयोग के निर्देशानुसार एक विशेष जांच दल (एसआईटी) गठित करने का भी निर्देश दिया गया।

पटना जिले के मनेर क्षेत्र में 10 वर्षीय बच्ची के बलात्कार और हत्या के एक अन्य मामले में, आयोग ने पीड़िता के परिजनों को 5 लाख रुपये की राहत राशि देने की सिफारिश की। न्यायिक हिरासत में हुई दो अन्य मौतों के मामलों में, आयोग ने जेल/चिकित्सा अधिकारियों की लापरवाही पाई और 15 लाख रुपये की राहत राशि की सिफारिश की।

आज सुनवाई के दूसरे दिन, एनएचआरसी के अध्यक्ष ने कथित बंधुआ मजदूरी के 10 मामलों की सुनवाई की। श्रम सचिव, श्रम आयुक्त और बिहार सरकार के अन्य अधिकारी उपस्थित थे। एक बंधुआ मजदूरी मामले में, आयोग ने जिला मजिस्ट्रेट का प्रतिनिधित्व कर रहे एक जेल अधिकारी पर नाराजगी व्यक्त की। बाल श्रम से संबंधित दो मामलों में, आयोग ने श्रम सचिव को आयोग द्वारा दिए गए प्रारूप के अनुसार विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया।

कई पीढ़ियों से चली आ रही बंधुआ मजदूरी की कथित प्रथा के एक मामले में, आयोग ने एनएचआरसी के जांच महानिदेशक को मौके पर जाकर जांच करने का निर्देश दिया।

उसी दिन, न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी और श्रीमती विजया भारती सयानी की अध्यक्षता वाली आयोग की खंडपीठ ने 33 मामलों की सुनवाई की, जिनमें अनुपालन संबंधी मामले और मानवाधिकारों के कथित उल्लंघन की अन्य शिकायतें शामिल थीं। सूची में शामिल न किए गए तीन मामलों को शिकायतकर्ता के अनुरोध पर अलग से सुनवाई के लिए लिया गया। कार्यवाही के दौरान, आयोग ने पक्षों की सुनवाई और अनुपालन रिपोर्टों की समीक्षा के साथ-साथ मृतक के परिजनों को 40 लाख रुपये के मुआवजे के भुगतान के प्रमाण की जांच करने के बाद 10 मामलों को बंद कर दिया। न्यायिक/पुलिस

हिरासत में हुई मौतों के पांच अन्य मामलों में, जिनमें आयोग ने जेल/पुलिस अधिकारियों की लापरवाही पाई, 30 लाख रुपये की आर्थिक सहायता की सिफारिश की गई। अन्य मामलों में, संबंधित अधिकारियों से आगे की रिपोर्ट मांगी गई है।

सुनवाई के बाद, आयोग ने बिहार राज्य से संबंधित महत्वपूर्ण मुद्दों पर गैर सरकारी संगठनों, सिविल सोसाइटी संगठनों और मानवाधिकार रक्षकों के प्रतिनिधियों के साथ बातचीत की। अध्यक्ष ने एनएचआरसी के साथ बेहतर समन्वय के लिए उनके सुझाव को स्वीकार कर लिया।

आयोग को रिपोर्ट प्रस्तुत न करने या रिपोर्ट प्रस्तुत करने में देरी, अधिकारियों के बीच कानूनों और उच्चतम न्यायालय के निर्णयों की जानकारी का अभाव, बंधुआ मजदूरों की पहचान, बचाव, मुक्ति और पुनर्वास से संबंधित मुद्दे, पुलिस द्वारा मानवाधिकारों का उल्लंघन, मानव तस्करी सहित महिलाओं और बच्चों के खिलाफ अपराध, निषेध संबंधी कानूनों के उचित कार्यान्वयन का अभाव और इसके परिणामस्वरूप होने वाली जनहानि, बाल श्रम सहित बच्चों की सुरक्षा, स्कूलों की सुरक्षा और बाल कल्याण, आश्रय गृहों, सुधारात्मक संस्थानों तथा अन्य आवासीय देखभाल सुविधाओं की निगरानी जैसे महत्वपूर्ण मुद्दों पर चर्चा की गई। खुली सुनवाई और शिविर बैठक के समापन पर, एनएचआरसी के अध्यक्ष ने पीड़ितों को राहत प्रदान करने में सहयोग के लिए अधिकारियों की सराहना की।

***

पीके/केसी/आरटी/जीके

Source: https://www.livehindustan.com/national/story-nhrc-issues-notice-to-delhi-police-over-alleged-misconduct-with-women-journalists-201791462002698.html

महिला पत्रकारों से बदसलूकी में दिल्ली पुलिस को नोटिस
Oct 08, 2026 05:50 pm IST
By Hindustan | Bureau हिन्दुस्तान , नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने तीन अक्तूबर को जंतर-मंतर पर हुए प्रदर्शन के दौरान तीन महिला पत्रकारों से दिल्ली पुलिसकर्मियों द्वारा कथित बदसलूकी की खबरों पर स्वतः संज्ञान लिया है। आयोग ने दिल्ली पुलिस आयुक्त को

राष्ट्रीय मानवाधिकार आयोग ने गुरुवार को दिल्ली पुलिस आयुक्त को नोटिस जारी किया। यह नोटिस तीन अक्तूबर को जंतर-मंतर पर हुए प्रदर्शन के दौरान दिल्ली पुलिस के कुछ कर्मियों पर तीन महिला पत्रकारों से बदसलूकी की खबरों को लेकर जारी किया गया है। आयोग ने कहा कि यदि मीडिया रिपोर्ट में लगाए गए आरोप सही पाए जाते हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग ने कहा कि उसने मीडिया में प्रकाशित खबर पर स्वतः संज्ञान लिया है। आयोग ने मामले में दिल्ली पुलिस आयुक्त को दो सप्ताह के भीतर रिपोर्ट देने को कहा है।

Source: https://hindi.theprint.in/india/human-rights-situation-in-bihar-improving-nhrc/1041147/

बिहार में मानवाधिकारों की स्थिति में सुधार हो रहा है : एनएचआरसी
भाषा 8 October, 2026

पटना, 10 अक्टूबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन ने बृहस्पतिवार को कहा कि बिहार में मानवाधिकारों की स्थिति में सुधार हो रहा है।

उन्होंने कहा कि पहले राज्य में मानवाधिकार उल्लंघन के मामले बहुत अधिक होने की आशंका रहती थी, लेकिन अब स्थिति में सुधार हुआ है।

रामासुब्रमण्यन ने पटना में संवाददाताओं से बातचीत में कहा कि वह एनएचआरसी के अन्य सदस्यों न्यायमूर्ति विद्युत रंजन सारंगी और न्यायमूर्ति विजया भारती सयानी के साथ यहां आए थे।

आयोग ने सात और आठ अक्टूबर को मानवाधिकार उल्लंघन से जुड़े मामलों की दो दिवसीय खुली सुनवाई की तथा विभिन्न हितधारकों के साथ बैठकें कीं।

एनएचआरसी की विज्ञप्ति के अनुसार, खुली सुनवाई के दौरान करीब 73 मामलों की सुनवाई की गई, जिनमें से 29 मामलों को सुनवाई के बाद बंद कर दिया गया। बिहार सरकार ने बंद किए गए 20 मामलों में 1.40 करोड़ रुपये के मुआवजे के भुगतान का प्रमाण आयोग के समक्ष प्रस्तुत किया।

मतदान के अधिकार पर एनएचआरसी अध्यक्ष ने कहा कि भारत में 'मतदान का अधिकार' मानवाधिकार नहीं माना जाता है, जबकि संयुक्त राष्ट्र के मानवाधिकारों की सार्वभौम घोषणा (यूडीएचआर) और अंतरराष्ट्रीय नागरिक एवं राजनीतिक अधिकार प्रसंविदा (आईसीसीपीआर) में इसे मान्यता दी गई है। उन्होंने कहा कि देश में इस मुद्दे पर बहस जारी है।

रामासुब्रमण्यन ने 'पीटीआई-भाषा' से बातचीत में कहा, "एक समस्या है। उच्चतम न्यायालय ने 1954 से कहा है कि मतदान का अधिकार वैधानिक अधिकार है। लेकिन इस पर बहस जारी है।

रामासुब्रमण्यन ने कहा, "अगर मतदान का अधिकार मानवाधिकार है तो यह सभी लोगों को उपलब्ध होना चाहिए। अगर यह वैधानिक अधिकार है तो यह सीमित रूप में लोगों को उपलब्ध होगा। वे सीमित संख्या के लोग कौन हैं? 18 वर्ष से अधिक आयु के लोग और किसी क्षेत्र में रहने वाले व्यक्ति। ये प्रतिबंध हैं। जब किसी अधिकार को कानून के जरिये सीमित कर दिया जाता है और वह सभी लोगों को सार्वभौमिक रूप से उपलब्ध नहीं होता, तो सवाल उठता है कि क्या वह मानवाधिकार है। यहीं कठिनाई सामने आती है।"

उच्चतम न्यायालय के पूर्व न्यायाधीश रामासुब्रमण्यन की यह टिप्पणी ऐसे समय आई है जब विशेष गहन पुनरीक्षण (एसआईआर) के तहत कथित तौर पर बड़ी संख्या में लोगों को मताधिकार से वंचित किए जाने के खिलाफ दिल्ली और देश के अन्य हिस्सों में व्यापक आंदोलन चल रहा है।

यह मामला उच्चतम न्यायालय के समक्ष विचाराधीन है। शीर्ष अदालत ने इससे पहले बिहार से शुरू किए गए एसआईआर को रोकने से इनकार कर दिया था। बिहार में यह प्रक्रिया नवंबर 2025 के विधानसभा चुनाव से पहले शुरू हुई थी। इसके बाद इसके दूसरे चरण में करीब एक दर्जन राज्यों और केंद्र शासित प्रदेशों को शामिल किया गया। फिलहाल इस अभियान का तीसरा चरण 16 राज्यों और तीन केंद्र शासित प्रदेशों में चल रहा है।

गौरतलब है कि 10 दिसंबर 1948 को संयुक्त राष्ट्र महासभा द्वारा यूडीएचआर को अपनाए जाने के दौरान भारत ने इसके पक्ष में मतदान किया था। यूडीएचआर के सिद्धांतों का भारतीय संविधान के भाग-III पर भी गहरा प्रभाव पड़ा, जिसमें मौलिक अधिकारों का उल्लेख है।

निजी क्षेत्र, जिसमें कंपनियां और बड़े कारोबारी समूह शामिल हैं, में मानवाधिकार के उल्लंघन की स्थिति के बारे में पूछे जाने पर रामासुब्रमण्यन ने कहा कि ऐसे उल्लंघन "बहुत ज्यादा" हैं।

रामासुब्रमण्यन ने निजी क्षेत्र में मानवाधिकार उल्लंघन के मामलों को भी गंभीर बताया। उन्होंने 2023 के कौशल किशोर बनाम उत्तर प्रदेश सरकार मामले का उल्लेख करते हुए 'पीटीआई-भाषा' को बताया कि संविधान पीठ ने माना है कि कुछ अधिकार केवल राज्य के खिलाफ लागू होते हैं, जिसे मानवाधिकारों का ऊर्ध्वाधर (वर्टिकल) प्रवर्तन कहा जाता है।

वहीं जब गैर-सरकारी पक्षों द्वारा मानवाधिकारों का उल्लंघन किया जाता है तो मानवाधिकारों को क्षैतिज रूप से लागू किया जा सकता है।

उन्होंने कहा कि आज दुनिया भर में बड़ी कंपनियां अधिक मानवाधिकार का उल्लंघन करती हैं, इसलिए वहां भी इन अधिकारों को क्षैतिज रूप से लागू किया जा सकता है।

Source: https://insamachar.com/nhrc-took-suo-motu-cognizance-of-the-matter-regarding-the-dilapidated-roof-of-a-government-primary-school-in-darbhanga-bihar/

NHRC ने बिहार के दरभंगा में एक सरकारी प्राथमिक विद्यालय की जर्जर छत के मामले में स्वतः संज्ञान लिया
Editor Posted on8 अक्टूबर 2026

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया में आई उस खबर का स्वतः संज्ञान लिया है जिसमें कहा गया है कि बिहार में दरभंगा जिले के किरतपुर में एक सरकारी प्राथमिक विद्यालय की छत को तीन-चार महीने पहले मुख्य स्तंभ के गिरने के बाद भी अस्थायी रूप से लकड़ी की बेंचों, डेस्क और ईंटों के सहारे टिकाया गया है। खबरों के अनुसार, यह लगभग 191 छात्रों और स्कूल के कर्मचारियों की सुरक्षा के लिए जोखिम है।

आयोग ने कहा कि मीडिया रिपोर्ट में लगाए गए आरोप यदि सही पाए जाते हैं तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए, इसने दरभंगा के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

5 अक्टूबर 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, प्रशासन इस स्थिति से अनजान प्रतीत होता है।

Source: https://www.amarujala.com/india-news/nhrc-expresses-displeasure-harassment-three-female-journalists-seeks-report-delhi-police-two-weeks-2026-10-08

Hindi News › India News › NHRC Expresses displeasure harassment three female journalists; seeks report Delhi Police two weeks.

एनएचआरसी सख्त: तीन महिला पत्रकारों से उत्पीड़न पर जताई नाराजगी, दिल्ली पुलिस से दो हफ्ते में मांगी रिपोर्ट
पीटीआई, नई दिल्ली Published by: अस्मिता त्रिपाठी Updated Thu, 08 Oct 2026 06:32 PM IST

एनएचआरसी ने जंतर-मंतर प्रदर्शन के दौरान तीन महिला पत्रकारों से दिल्ली पुलिसकर्मियों द्वारा कथित उत्पीड़न की मीडिया रिपोर्ट पर संज्ञान लिया है। आयोग ने दिल्ली पुलिस कमिश्नर को नोटिस भेजकर दो हफ्ते में रिपोर्ट मांगी।

एनएचआरसी ने गुरुवार को कहा कि उसने दिल्ली पुलिस कमिश्नर को एक न्यूज रिपोर्ट के आधार पर नोटिस जारी किया है। इस रिपोर्ट में आरोप लगाया गया है कि 3 अक्तूबर को जंतर-मंतर पर हुए विरोध प्रदर्शन के दौरान शहर के पुलिसकर्मियों ने तीन महिला पत्रकारों के साथ कथित तौर पर उत्पीड़न किया।

एनएचआरसी ने क्या कहा?
नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने कहा है कि अगर न्यूज रिपोर्ट की बातें सच हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। एक बयान में, मानवाधिकार आयोग ने कहा कि उसने 'मीडिया रिपोर्ट का स्वत संज्ञान लिया है, जिसमें आरोप लगाया गया है कि नई दिल्ली के जंतर-मंतर पर विरोध प्रदर्शन के दौरान दिल्ली पुलिस के जवानों ने तीन महिला पत्रकारों का यौन उत्पीड़न किया'।

एनएचआरसी ने दिल्ली पुलिस से मांगी रिपोर्ट?
इसके तहत, उसने दिल्ली पुलिस कमिश्नर को नोटिस जारी कर दो हफ्तें में इस मामले पर विस्तृत रिपोर्ट मांगी है। 5 अक्तूबर को आई मीडिया रिपोर्ट के अनुसार, नई दिल्ली जिला पुलिस को इन कथित घटनाओं के बारे में शिकायतें मिली थीं, जिन्हें जांच के लिए दिल्ली पुलिस की क्राइम ब्रांच को भेज दिया गया था।

एक अलग बयान में, एनएचआरसी ने कहा कि उसने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। इस रिपोर्ट में आरोप लगाया गया है कि बिहार के दरभंगा जिले के कीरतपुर में एक सरकारी प्राइमरी स्कूल की छत को लकड़ी की बेंच, डेस्क और ईंटों के सहारे अस्थायी रूप से रोका गया है, क्योंकि छत को थामने वाला मुख्य खंभा तीन-चार महीने पहले गिर गया था। आयोग ने कहा कि इससे लगभग 191 छात्रों और स्कूल के स्टाफ की सुरक्षा को खतरा है।

Source: https://www.aajtak.in/amp/uttar-pradesh/story/premanand-disciple-rasik-dulari-suspicious-death-nhrc-adg-inquiry-ntc-amkr-rptc-2665118-2026-10-09

प्रेमानंद महाराज के शिष्य का मामला मानवाधिकार आयोग पहुंचा, ADG को सौंपी गई जांच

प्रेमानंद महाराज के शिष्य रसिक दुलारी की संदिग्ध हालत में मौत का मामला अब नेशनल ह्यूमन राइट्स कमीशन यानी राष्ट्रीय मानवाधिकार आयोग पहुंच गया है. आयोग ने आगरा जोन के ADG को जांच के निर्देश दिए हैं.

संजय शर्मा
मथुरा, 09 अक्टूबर 2026, अपडेटेड 2:38 AM IST

वृंदावन के प्रसिद्ध संत प्रेमानंद महाराज के शिष्य रसिक दुलारी यानी दीपक पटेल लोधी की संदिग्ध हालत में मौत का मामला राष्ट्रीय मानवाधिकार आयोग पहुंच गया है. मानवाधिकार आयोग ने इस मामले की गंभीरता को देखते हुए आगरा जोन के अपर पुलिस महानिदेशक यानी ADG को निष्पक्ष जांच और आवश्यक कार्रवाई करने के निर्देश दिए हैं.

बता दें, आयोग ने दिल्ली निवासी सामाजिक कार्यकर्ता कृष्णा राजपूत की शिकायत के बाद यह कदम उठाया है. शिकायतकर्ता ने रसिक दुलारी के जीवन और गरिमा के साथ जीने के अधिकार का हवाला देते हुए घटना से जुड़े सभी सीसीटीवी फुटेज, फॉरेंसिक साक्ष्य, मृतक के कमरे की परिस्थितियों और अन्य जरूरी सबूतों की स्वतंत्र और पारदर्शी जांच करने की मांग की है.

रसिक दुलारी ने 25 सितंबर को वृंदावन के गुरु कृपा कुंज आश्रम की चौथी मंजिल से कूदकर अपनी जान दे दी थी. हालांकि, पोस्टमॉर्टम रिपोर्ट में उनके प्राइवेट पार्ट पर गंभीर चोट के निशान समेत शरीर पर 7 जगह चोटें पाई गईं, जिसने मामले को बेहद संदिग्ध बना दिया है.

रसिक दुलारी के परिवार ने आरोप लगाया है कि आश्रम में दीक्षा लेने के बाद से पिछले दो सालों से उन्हें अपने बेटे से मिलने या फोन पर बात नहीं करने दी गई. परिजनों का कहना है कि आश्रम के लोगों ने ही आनन-फानन में अंतिम संस्कार भी कर दिया. उन्होंने उत्तर प्रदेश के मुख्यमंत्री योगी आदित्यनाथ से इस पूरे मामले की सीबीआई जांच कराने की गुहार लगाई है.

पुलिस इस बात की भी जांच कर रही है कि आश्रम में शिष्यों के मोबाइल इस्तेमाल और बाहरी दुनिया से संपर्क पर किस तरह के प्रतिबंध थे. हाल ही में सामने आए सीसीटीवी फुटेज में रसिक दुलारी खून से लथपथ और बदहवास हालत में कमरे से बाहर आकर सीढ़ियों से छत की तरफ जाते दिखे थे. पुलिस कमरे से मिले एक खून से सने ग्राइंडर और ड्रग्स/नशीले पदार्थ के किसी भी एंगल का पता लगाने के लिए खून के नमूनों की फॉरेंसिक और टॉक्सिकोलॉजी जांच करवा रही है. वहीं, प्रेमानंद महाराज के श्री राधा केलीकुंज ट्रस्ट ने बयान जारी कर पुलिस जांच में पूरा सहयोग करने की बात कही है.

Source: https://www.livehindustan.com/uttar-pradesh/premanand-maharajs-disciple-rasik-dulari-death-case-reaches-nhrc-ordered-adg-to-investigate-201791475962760.html

प्रेमानंद महाराज के शिष्य रसिक दुलारी की मौत का मामला NHRC पहुंचा, एडीजी को जांच का आदेश
Oct 08, 2026 11:13 pm IST
ByYogesh Yadav
मथुरा, हिन्दुस्तान संवाद

वृंदावन के संत प्रेमानंद महाराज के शिष्य रसिक दुलारी की मौत का मामला मानवाधिकार आयोग पहुंच गया है। आयोग ने अपर पुलिस महानिदेशक (एडीजी) को मामले की जांच का आदेश दिया है। रसिक दुलारी ने आश्रम की चौथी मंजिल से कूदकर जान दी थी। उसके प्राइवेट पार्ट पर गंभीर चोट के निशान थे।

वृंदावन के संत प्रेमानंद महाराज के शिष्य दीपक पटेल उर्फ रसिक दुलारी शरण की गुरु कृपा कुंज आश्रम में मौत का मामला मानवाधिकार आयोग पहुंच गया है। आयोग ने मामले में अपर पुलिस महानिदेशक आगरा जोन को जांच और कार्रवाई के निर्देश दिए हैं। दिल्ली निवासी सामाजिक कार्यकर्ता कृष्णा राजपूत ने मानवाधिकार आयोग में इस मामले की शिकायत कर घटना की परिस्थितियों की स्वतंत्र, निष्पक्ष एवं पारदर्शी जांच की मांग की थी। शिकायत में सीसीटीवी फुटेज, फॉरेंसिक साक्ष्य, मृतक के कमरे से संबंधित परिस्थितियों और घटना से जुड़े अन्य प्रासंगिक साक्ष्यों की जांच कराने की मांग की गई है। शिकायतकर्ता ने रसिक दुलारी के जीवन और गरिमा के अधिकार को लेकर भी जांच की आवश्यकता जताई है। आयोग ने मामले की प्रकृति को देखते हुए शिकायत की प्रति अपर पुलिस महानिदेशक, आगरा जोन को भेजकर प्रकरण में जांच कर आवश्यक कार्रवाई के निर्देश दिए हैं। आयोग के निर्देश के बाद अब पुलिस स्तर पर होने वाली जांच महत्वपूर्ण मानी जा रही है।

प्राइवेट पार्ट कटा था, कमरे से मिला था टुकड़ा
युवा साधु रसिक दुलारी शरण ने पिछले शुक्रवार को आश्रम की इमारत से कूद कर जान दे दी थी। उसका प्राइवेट पार्ट भी कटा हुआ था। पुलिस ने जांच में उसके कमरे से कटा पड़ा प्राइवेट पार्ट, काटने में इस्तेमाल कटर आदि बरामद किया था। शव का पोस्टमार्टम करा उसे परिजनों को सौंप दिया गया था। हालांकि मौत और आत्महत्या का कारण अभी तक नहीं पता चल सका है।

मौत की जांच में कई टीमें लगीं
एसएसपी श्लोक कुमार ने एसपी सिटी राजीव कुमार सिंह के नेतृत्व में कई टीमों को मौत के कारणों की तह तक पहुंच कर जांच करने में लगाया है। पुलिस टीम द्वारा आश्रम में लगे सीसीटीवी की फुटेज कब्जे में करने के साथ ही डीवीआर, मृतक का मोबाइल, उसके खून का सैम्पल कलेक्ट करा फोरेंसिक लैब जांच के लिये भिजवा दिया है।

जबलपुर भी जा रही एक टीम
एसएसपी श्लोक कुमार के अनुसार दीपक के साथ रहने वाले उसके सभी साथियों के अलावा मृतक के परिवारीजन आदि के बयान लिए जा रहे हैं। एक टीम जबलपुर भी जाएगी वह मृतक के परिजनों के भी बयान लेगी। इस दौरान यह भी जानने का प्रयास किया जाएगा कि मृतक के परिजनों को पूर्व में वृंदावन आने पर ऐसा क्या कारण रहा कि उन्हें दीपक से मिलने नहीं दिया?

जान देने का कारण अब भी पता नहीं
पुलिस हर एंगल से मामले की जांच कर रही है, ताकि इस बात का पता लगाया जा सके की दीपक के मौत किन परिस्थिति में किन कारणों से हुई है। पुलिस द्वारा गुरुकृपा कुंज में रह रहे अन्य साधकों से भी पूछताछ की गई है, जिसमें रसिक दुलारी शरण के व्यवहार, मानसिक स्थिति को लेकर सवाल जवाब किए गए। इसमें मिली जानकारी के अनुसार साधक शांत स्वभाव का था।

Source: https://navbharattimes.indiatimes.com/india/nhrc-jantar-mantar-protest-three-women-journalists-delhi-police-notice-investigation-report/articleshow/134793510.cms

hindi NewsindiaNhrc Jantar Mantar Protest Three Women Journalists Delhi Police Notice Investigation Report

जंतर-मंतर पर 3 महिला पत्रकारों के यौन उत्पीड़न आरोप पर NHRC सख्त, दिल्ली पुलिस कमिश्नर को नोटिस; 2 हफ्ते में रिपोर्ट मांगी
Edited by: अशोक उपाध्याय|आईएएनएस•8 Oct 2026, 8:18 pm IST

जंतर-मंतर प्रदर्शन के दौरान तीन महिला पत्रकारों के कथित यौन उत्पीड़न मामले में NHRC ने स्वतः संज्ञान लिया है। आयोग ने दिल्ली पुलिस आयुक्त को नोटिस भेजकर दो हफ्ते में विस्तृत रिपोर्ट मांगी है।

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग ने 3 अक्टूबर को जंतर-मंतर पर प्रदर्शन के दौरान दिल्ली पुलिस के जवानों पर तीन महिला पत्रकारों के कथित यौन उत्पीड़न से संबंधित मीडिया रिपोर्ट का स्वत: संज्ञान लिया है। एनएचआरसी ने कहा कि यदि मीडिया रिपोर्ट में लगाए गए आरोप सही पाए जाते हैं तो यह मानवाधिकारों के उल्लंघन से जुड़ा गंभीर मामला है। आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी कर मामले में विस्तृत रिपोर्ट दो सप्ताह के भीतर पेश करने को कहा है।

मीडिया रिपोर्ट के अनुसार, जंतर-मंतर पर प्रदर्शन के दौरान हिरासत में लिए जाने के समय तीन महिला पत्रकारों ने पुलिसकर्मियों पर कथित यौन दुर्व्यवहार के आरोप लगाए थे। एनएचआरसी ने कहा कि 5 अक्टूबर को प्रकाशित रिपोर्ट के मुताबिक, नई दिल्ली जिला पुलिस को इन घटनाओं से संबंधित शिकायतें मिली थीं। इन शिकायतों को निष्पक्ष जांच के लिए दिल्ली पुलिस की क्राइम ब्रांच को भेज दिया गया है।

दिल्ली पुलिस ने शिकायतें क्राइम ब्रांच को भेजीं
दिल्ली पुलिस ने भी सोशल मीडिया प्लेटफॉर्म एक्स पर एक पोस्ट में कहा कि 3 अक्टूबर को नई दिल्ली इलाके में हुए प्रदर्शन के दौरान तीन महिला पत्रकारों ने पुलिस अधिकारियों पर यौन उत्पीड़न के आरोप लगाए थे। पुलिस ने बताया कि नई दिल्ली जिला पुलिस को उनकी शिकायतें मिली हैं और निष्पक्ष एवं स्वतंत्र जांच के लिए इन्हें क्राइम ब्रांच को स्थानांतरित किया गया है।

जंतर-मंतर पर ये प्रदर्शन निषेधाज्ञा लागू होने के बावजूद आयोजित किए गए थे। प्रदर्शनकारी मतदाता सूची के विशेष गहन पुनरीक्षण (एसआईआर) में कथित अनियमितताओं को लेकर मुख्य चुनाव आयुक्त ज्ञानेश कुमार के इस्तीफे की मांग कर रहे थे।
इस बीच, आरोपों के सामने आने के बाद सहायक पुलिस आयुक्त (एसीपी) विवेक भगत ने स्वेच्छा से अनुरोध किया कि कथित उत्पीड़न की पूरी जांच होने और उसके संतोषजनक निष्कर्ष तक उन्हें अस्थायी वर्तमान ड्यूटी प्रभार पर बने रहने की अनुमति न दी जाए।
इसके बाद दिल्ली सरकार ने 5 अक्टूबर को जारी उस आदेश में संशोधन किया, जिसमें वरिष्ठ पुलिस अधिकारियों को अतिरिक्त प्रभार सौंपा गया था। संशोधित आदेश में विवेक भगत का नाम हटा दिया गया और बाकी 11 अधिकारियों को अतिरिक्त प्रभार में शामिल रखा गया।

Source: https://www.aajtak.in/amp/india/delhi/story/nhrc-notice-delhi-police-women-journalists-sexual-harassment-jantar-mantar-ntc-agkp-dskc-2664870-2026-10-08

जंतर-मंतर प्रदर्शन कवरेज के दौरान महिला पत्रकारों से बदसलूकी... मानवाधिकार आयोग ने लिया स्वत: संज्ञान, पुलिस से मांगा जवाब

जंतर-मंतर पर मुख्य चुनाव आयुक्त ज्ञानेश कुमार के खिलाफ हुए प्रदर्शन के दौरान तीन महिला पत्रकारों ने दिल्ली पुलिस के जवानों पर बदसलूकी और यौन उत्पीड़न के आरोप लगाए थे. एक पत्रकार ने एक ACP पर भी आरोप लगाया.

aajtak.in
नई दिल्ली, 08 अक्टूबर 2026, अपडेटेड 5:19 PM IST

जंतर-मंतर पर 3 अक्टूबर को हुए प्रदर्शन में तीन महिला पत्रकारों ने दिल्ली पुलिस के जवानों पर यौन उत्पीड़न के आरोप लगाए थे. अब राष्ट्रीय मानवाधिकार आयोग यानी NHRC ने खुद संज्ञान लेते हुए दिल्ली पुलिस कमिश्नर को नोटिस भेजा है. आयोग ने दो हफ्ते में विस्तृत रिपोर्ट मांगी है. NHRC ने गुरुवार को जारी बयान में कहा कि उसने मीडिया रिपोर्ट का स्वतः संज्ञान लिया है. रिपोर्ट में आरोप था कि जंतर-मंतर पर प्रदर्शन के दौरान दिल्ली पुलिस के जवानों ने तीन महिला पत्रकारों के साथ यौन उत्पीड़न किया. आयोग के मुताबिक, अगर ये आरोप सही हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है. आयोग ने कमिश्नर से दो सप्ताह के भीतर की गई कार्रवाई और जांच की स्थिति समेत पूरी रिपोर्ट मांगी है.

दरअसल, 3 अक्टूबर को मुख्य चुनाव आयुक्त ज्ञानेश कुमार के खिलाफ जंतर-मंतर पर प्रदर्शन हुआ था. इसी दौरान तीन महिला पत्रकारों ने पुलिसकर्मियों पर बदसलूकी और यौन उत्पीड़न के आरोप लगाए. शिकायत मिलने के बाद नई दिल्ली जिला पुलिस ने निष्पक्ष जांच के लिए सभी शिकायतें क्राइम ब्रांच को ट्रांसफर कर दीं. दिल्ली पुलिस के मुताबिक, तीनों महिलाओं ने हिरासत में लिए जाने के दौरान पुलिस अधिकारियों और कर्मचारियों पर कथित मैनहैंडलिंग की शिकायत की थी. यानी उन्होंने जबरदस्ती पकड़ने या धकेलने की बात कही. पुलिस ने शिकायतें दर्ज कीं, तीनों का मेडिकल परीक्षण कराया और मामला आगे की जांच के लिए क्राइम ब्रांच को सौंप दिया.

एक महिला पत्रकार ने आरोप लगाया कि प्रदर्शन की कवरेज के दौरान एक ACP ने उनके साथ कथित तौर पर यौन उत्पीड़न किया और उन्हें पीछे धकेल दिया. पुलिस ने इस आरोप की जांच भी क्राइम ब्रांच को सौंपी है. प्रेस काउंसिल ऑफ इंडिया और प्रेस क्लब ऑफ इंडिया ने भी चिंता जताई थी. दोनों संस्थाओं ने पत्रकारों को बिना डर के काम करने देने और महिला पत्रकार की शिकायत पर तत्काल कार्रवाई की मांग की थी. कांग्रेस सांसद प्रियंका गांधी ने केंद्र सरकार से संज्ञान लेने की मांग की थी. उन्होंने महिला पत्रकारों और प्रदर्शनकारी महिलाओं के साथ पुलिस के कथित व्यवहार पर सवाल उठाए थे. अब सबकी नजर NHRC के नोटिस के बाद दिल्ली पुलिस की जांच और आयोग को सौंपी जाने वाली रिपोर्ट पर रहेगी.

---- समाप्त ----

Source: https://www.jagran.com/bihar/patna-city-nhrc-orders-30-lakh-compensation-for-custody-deaths-in-bihar-40398966.html

NHRC का बड़ा फैसला: लापरवाही से हुई 5 मौतों पर 30 लाख के मुआवजे का आदेश, 73 मामलों की हुई सुनवाई
By Digital Desk Edited By: Shiv Govind Mishraa
Published: Fri, 09 Oct 2026 12:20 AM (GMT+05:30)
Updated: Fri, 09 Oct 2026 12:35 AM (GMT+05:30)

राष्ट्रीय मानवाधिकार आयोग ने पटना में 73 मामलों की सुनवाई के बाद अधिकारियों की जवाबदेही तय करने पर जोर दिया। आयोग ने लापरवाही से हुई 5 हिरासत मौतों पर 30 लाख रुपये सहित कई मामलों में मुआवजे का आदेश दिया।

जागरण संवाददाता, पटना। मानवाधिकार उल्लंघन के मामलों में कार्रवाई और पीड़ितों को राहत देने में लापरवाही पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अधिकारियों की जवाबदेही तय करने पर जोर दिया है। आयोग की दो दिवसीय पूर्ण पीठ की कैंप सिटिंग व खुली सुनवाई के समापन पर गुरुवार तक कुल 73 मामलों की सुनवाई हुई। आयोग ने बंधुआ मजदूरी, बाल श्रम, पुलिस-न्यायिक हिरासत में मौत, महिलाओं-बच्चों के खिलाफ अपराध जैसे गंभीर मामलों में संबंधित अधिकारियों से कार्रवाई का हिसाब मांगा। आयोग ने बताया कि पहले दिन की कार्रवाई में एक करोड़ से अधिक मुआवजा दिए जाने की जानकारी राज्य सरकार ने दी। दूसरे दिन भी पुराने मामलों के अनुपालन की समीक्षा कर पीड़ित परिवारों को भुगतान की स्थिति देखी गई।

दूसरे दिन आयोग के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन ने बंधुआ मजदूरी के 10 मामलों की सुनवाई की। एक मामले में डीएम की ओर से जेल अधिकारी के प्रतिनिधि के रूप में उपस्थित होने पर आयोग ने नाराजगी जताई। साथ ही हिरासत में मौत के पांच मामलों में लापरवाही पाए जाने पर 30 लाख रुपये मुआवजे तो कथित बंधुआ मजदूरी के एक मामले में एनएचआरसी के महानिदेशक (अन्वेषण) को मौके पर जाकर जांच करने का निर्देश दिया। बाल श्रम के दो मामलों में श्रम सचिव से निर्धारित प्रारूप में विस्तृत रिपोर्ट मांगी गई। वहीं, आयोग की खंडपीठ के सदस्यों, न्यायमूर्ति डा. विद्युत रंजन सारंगी व विजय भारती सयानी ने 33 मामलों की सुनवाई की। 10 मामलों में अनुपालन रिपोर्ट व मृतकों के निकटतम स्वजन को 40 लाख रुपये मुआवजे का प्रमाण मिलने पर मामलों को बंद कर दिया गया।

इन मामलों पर आयोग गंभीर सुनवाई के बाद आयोग ने गैर सरकारी संगठनों, सिविल सोसायटी व मानवाधिकार कार्यकर्ताओं से संवाद किया। इस क्रम में वरिष्ठ अधिकारियों के साथ महिलाओं व बच्चों के खिलाफ अपराध, मानव तस्करी, बाल श्रम, स्कूलों की सुरक्षा, शेल्टर होम, सुधार गृह और आवासीय देखभाल केंद्रों की निगरानी जैसे मुद्दों पर चर्चा की। आयोग इन जगहों पर मानवाधिकारों का हनन होने पर संबंधित अधिकारी से रिपोर्ट मांगने के साथ आवश्यक कार्रवाई या मुआवजे की सिफारिश कर सकता है। अधिकारियों को आयोग को रिपोर्ट भेजने में देरी, संबंधित कानूनों व सुप्रीम कोर्ट के फैसलों की जानकारी और बंधुआ मजदूरों की पहचान, बचाव, मुक्ति और पुनर्वास की प्रक्रिया को प्रभावी बनाने को कहा। साथ ही शराबबंदी कानून के क्रियान्वयन और उससे जुड़ी मौतों पर मानवाधिकार उल्लंघन के मामलों में अधिकारियों को संवेदनशील बनाने पर जोर दिया।

बिहार में मानवाधिकार उल्लंघन के मामलों में आई कमी
आयोग के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन ने कहा कि प्रदेश में मानवाधिकार उल्लंघन के मामलों में कमी आई है। वहीं, उन्होंने बेउर जेल में कैदी की मौत मामले में कहा कि पीएमसीएच के डाक्टरों ने हृदय रोग के उपचार के लिए आइजीआइसी ले जाने का कहा था लेकिन जेल पुलिस ने उसे वापस ले जाकर बैरक में बंद कर दिया। इस लापरवाही के लिए कैदी के स्वजन को पांच लाख मुजावजा देने का निर्देश दिया गया है। महिला पीड़िता को सुरक्षा देने के लिए समर्पित हेल्पलाइन मनेर क्षेत्र में 10 वर्षीय बच्ची से दुष्कर्म के बाद हत्या मामले में आयोग ने उसके निकटतम स्वजन को पांच लाख रुपये मुआवजा देने का निर्देश दिया है। न्यायिक हिरासत में मौत के दो अन्य मामलों में जेल व चिकित्सा अधिकारियों की लापरवाही पाए जाने पर 15 लाख मुआवजा देने का निर्देश दिया गया। वहीं, एक महिला पीड़िता को सुरक्षा देने के लिए समर्पित हेल्पलाइन नंबर उपलब्ध कराने का निर्देश डीजीपी को दिया ताकि खतरा होने पर वह इस नंबर पर संपर्क कर सके। इस मामले की जांच को आयोग ने एसआइटी गठित करने को भी कहा है।

दो दिन की कार्रवाई – एक नजर में

Source: https://www.jagran.com/delhi/new-delhi-city-nhrc-seeks-report-from-delhi-police-on-jantar-mantar-harassment-40398816.html

जंतर-मंतर पर प्रदर्शन के दौरान युवतियों से बदसलूकी पर NHRC सख्त, दिल्ली पुलिस से मांगी रिपोर्ट
By Mohammed Saqib Edited By: Kushagra Mishra
Published: Thu, 08 Oct 2026 09:52 PM (GMT+05:30)

राष्ट्रीय मानवाधिकार आयोग ने जंतर-मंतर पर प्रदर्शन के दौरान तीन युवतियों से बदसलूकी और यौन उत्पीड़न के आरोपों पर दिल्ली पुलिस आयुक्त को नोटिस भेजा है।

Highlights

जंतर-मंतर पर प्रदर्शन के दौरान युवतियों से बदसलूकी का आरोप

राष्ट्रीय मानवाधिकार आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी किया

आयोग ने दो सप्ताह में मामले की विस्तृत रिपोर्ट मांगी

जागरण संवाददाता, नई दिल्ली। तीन अक्टूबर को जंतर-मंतर पर एसआईआर के विरोध में हुए प्रदर्शन के दौरान तीन युवतियों से बदसलूकी और यौन उत्पीड़न के आरोप मामले में राष्ट्रीय मानवाधिकार आयोग ने दिल्ली पुलिस आयुक्त को नोटिस जारी किया है। आयोग ने मीडिया में प्रकाशित खबरों का स्वत: संज्ञान लेते हुए दो सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है।

एनएचआरसी ने पुलिस आयुक्त को भेजा नोटिस
एनएचआरसी ने कहा कि मीडिया रिपोर्ट में लगाए गए आरोप यदि सही पाए जाते हैं तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग के अनुसार, उसे पांच अक्टूबर को प्रकाशित खबरों से जानकारी मिली कि प्रदर्शन के दौरान एसीपी समेत तीन पुलिसकर्मियों पर तीन युवतियों के साथ उत्पीड़न के आरोप लगाए गए हैं।

क्राइम ब्रांच कर रही मामले की जांच
मीडिया रिपोर्ट के मुताबिक, इस संबंध में नई दिल्ली जिला पुलिस को शिकायतें मिली थीं। बाद में मामले की जांच दिल्ली पुलिस की क्राइम ब्रांच को सौंप दी गई। एनएचआरसी ने पुलिस आयुक्त से जांच की स्थिति, शिकायतों पर की गई कार्रवाई और अन्य संबंधित तथ्यों की जानकारी मांगी है।